Final

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 3/81

DATED 14.08.2018 ACTUALLY HELD ON 20.08.2018, 23.08.2018 and 28.08.2018

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 3/81 dated 14.08.2018 of Norms Committee-II for the year 2018-19 was actually held on 20.08.2018, 23.08.2018 and 28.08.2018_under the Chairmanship of Shri S.B.S. Reddy, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Bhatnagar, Dy. IA	MOS
3.	Shri Sundeep Chauhan, DO	DIPP
4.	Shri K.S. Sodhi, AD	MSME
5.	Shri Shaish Kumar, Technical Officer-I	DGFT
6.	Shri Randheep Thakur, DDG	DGFT
7.	Shri Vinod Kumar Kashyap, FTDO	DGFT

MEETING NUMBER : 3/81-ALC2/2018 **MEETING DATE** : 14.08.2018

1	**Case No.:56/24/81-ALC2/2017**	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00558/AM18/	RLA File :11/24/040/00027/AM12/	Lic.No/Date:1110025730 19.09.2011	

Decision : Norms Committee considered the agenda and decided to ratify the norms for the above advance authorization as per DoT comments vide their OM No.15-02/207-IP dated 14.05.2018 as under:

Sl No.	Items	% wastage and quantity to be allowed	
		% wastage	Quantity (Kg)
1	Continuous Cast Copper Wire Rod	1%	66,449.48
2.	Polyethylene	2%	67428.16

RA concerned may take suitable consequential action accordingly.

2	**Case No.:1/23/81-ALC2/2013**	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Withdrawn**
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	

Decision : NC considered the agenda and noted that above advance authorization has been ratified in NC meeting no. 2/81-ALC2/2018 dated 29.05.2018. Accordingly, NC decided to withdraw the case from the agenda.

3	**Case No.:16/20/81-ALC2/2016**	Party Name:ICON POWER SOLUTIONS PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00449/AM17/	RLA File :05/23/040/00227/AM14/	Lic.No/Date:0510363701 27.08.2013	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization on net to net basis as per GN-4 of the Engineering Products.
RA concerned may take subsequent consequential action accordingly.

4	**Case No.:73/24/81-ALC2/2013**	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per DIPP written comments vide their F.No.7(416)/217-TSW dated 28.03.2018 (copy enclosed).
RA concerned may take subsequent consequential action accordingly.

	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
5	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	

Decision : NC considered the agenda and decided to allow personal hearing to firm for explanation of their case. The case stands deferred to next Norms Committee meeting.

	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
6	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	

Decision : NC considered the agenda and decided to allow personal hearing to firm for explanation of their case. The case stands deferred to next Norms Committee meeting.

	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	

7 **Decision** : Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat basis with AA No. 0710071806 dated 26.05.2010 as per Tech-I comments as under :

The wastage is limited to maximum of 2%. The quantity would be net to net basis in respect of the items where the firm has not claimed any wastage. Further, Relevant Size may be prefixed with Import Item No.6 i.e. Hostaphan Polyester Film and Import Item No. 9 &10 are consumable which accounts for 0.3% of FoB and may be allowed as applied for.

RA may take suitable consequential action accordingly.

	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	

8 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat basis with AA No. 0710071806 dated 26.05.2010 as per Tech-I comments as under :

The wastage is limited to maximum of 2%. The quantity would be net to net basis in respect of the items where the firm has not claimed any wastage. Further, Relevant Size may be prefixed with Import Item No.6 i.e. Hostaphan Polyester Film and Import Item No. 9 &10 are consumable which accounts for 0.3% of FoB and may be allowed as applied for.

RA may take suitable consequential action accordingly.

	Case No.:43/14/81-ALC2/2016	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	

9 **Decision :** NC considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the inputs as under :

i.	Import Item No. 1 to 95, 105 to 156, 164 to 205, 168 to 208, 210 to 231, 234 to 264.	Net to Net Basis
ii.	Import Item No. 96 to 104, 157 to 163, 206 to 209, 232, 233	Net +1% with accountability

RA concerned may take subsequent consequential action accordingly.

	Case No.:16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
10	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	

Decision : NC considered the agenda and decided to allow personal hearing to firm for explanation of their case. The case stands deferred to next Norms Committee meeting.

	Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
11	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per MeitY written comments vide their UO NO.17(22)/2015-IPHW dated 26.11.2015 allowing the inputs as applied by the party inclusive of 28% wastage.
RA concerned may take subsequent consequential action accordingly.

	Case No.:55/24/81-ALC2/2017	Party Name:KUMASS INTERNATIONAL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
12	HQ File :01/81/050/00557/AM18/	RLA File :29/24/040/00013/AM15/	Lic.No/Date:2910025197 06.02.2015	Defer Date: 14.08.2018

Decision : NC considered the agenda and decided to examine the matter. The case stands deferred to next Norms Committee meeting.

	Case No.:5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
13	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for inclusive of 1% wastage.
RA concerned may take suitable consequential action accordingly.

Case No.:65/3/81-ALC2/2018	Party Name:MANLY SILICON STEEL PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00142/AM19/	RLA File :07/24/040/00073/AM16/	Lic.No/Date:0710108390 18.06.2015	

14 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 1.015Kg/Kg as under :

Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name	Qty in Kg
1	Silicon Steel Lamination Slit Coils Cut to Length	95238.100	1	Silicon Steel Lamination Coils of Prime Quality	96666.57

RA concerned may take suitable consequential action accordingly.

Case No.:63/3/81-ALC2/2018	Party Name:MANLY SILICON STEEL PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00140/AM19/	RLA File :07/24/040/00167/AM16/	Lic.No/Date:0710108588 06.08.2015	

15 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 1.015Kg/Kg as under :

Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name	Qty in Kg
1	Silicon Steel Lamination Slit Coils (CRNO) Cut to Length.	190477.00	1	Silicon Steel Lamination Coils of Prime Quality	193334.155

RA concerned may take suitable consequential action accordingly.

Case No.:32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Rejected**
HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	

16 **Decision :** NC considered agenda and decided to **reject** the norms for the above advance authorization as wire rod is one of the input item and also it is indicated as Rod in the export item. Further wire bar is an export item and Bar & Rod are interchangeable. Due to misleading export and import descriptions, the Committee decided to reject the case with direction to firm to pay the applicable duty for EODC.
RA concerned may take suitable consequential action accordingly.

	Case No.:43/3/81-ALC2/2017	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00077/AM18/	RLA File :07/24/040/00191/AM16/	Lic.No/Date:0710108701 09.09.2015	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization taking as under :

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Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name	Qty allowed
1	Sheet Metal Components :Net content of raw materials: 1).GI Coils-277.296 MT. 2).Rivets/ Fasteners-Net to Net Basis	313.615MT	1	Relevant GI Coils	291.16MT
			2	Rivets/ Fasteners	Net to Net Basis with accountability clause

RA concerned may take suitable consequential action accordingly.

	Case No.:68/3/81-ALC2/2018	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00145/AM19/	RLA File :34/24/040/00219/AM16/	Lic.No/Date:3410041723 10.12.2015	

18 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization taking cue from SION C-1184 as under :

Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed
1	Tin Coated Copper Bus Bar	150000.000	1	Copper Cathode	151500.00Kg

RA concerned may take suitable consequential action accordingly.

	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
19	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
20	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
21	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:27/15/81-ALC2/2017	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
22	HQ File :01/81/050/00310/AM18/	RLA File :08/24/040/00216/AM16/	Lic.No/Date:0810136801 29.12.2015	

Decision : NC considered agenda and reply to received to DHI deficiency letter dated 07.11.2017 and same was forwarded to DHI for comments. Accordingly, Committee decided to await comments of DHI and to defer the case.

	Case No.:26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
23	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
24	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	

Decision : NC considered the agenda and decided to ratify the norms for the above advance authorization as applied for allowing the wastage of 1%.
RA concerned may take suitable consequential action accordingly.

	Case No.:28/2/81-ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
25	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on net to net basis with accountability clause as per GN-4 of the Engineering Products.
RA concerned may take suitable consequential action accordingly.

26	**Case No.:10/2/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

27	**Case No.:11/2/81-ALC2/2016**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

28	**Case No.:13/17/81-ALC2/2016**	Party Name:THERMOPADS PVT. LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00348/AM17/	RLA File :09/24/040/00697/AM16/	Lic.No/Date:0910063313 22.02.2016	

Decision : NC considered the agenda and decided to forward the case to Tech-1, DGFT for examination/comments.
The case stands deferred for re-enlisting the case in next NC meeting.

29	**Case No.:108/3/81-ALC2/2018**	Party Name:TE CONNECTIVITY INDIA PVT LTD,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00185/AM19/	RLA File :07/24/040/00392/AM16/	Lic.No/Date:0710109449 25.02.2016	

Decision : NC considered the agenda and decided to forward the application to MeitY for examination/comments. The case stands deferred.

30	**Case No.:31/2/81-ALC2/2016**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 1%.
RA concerned may take suitable consequential action accordingly.

31	**Case No.:8/14/81-ALC2/2016**	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

	HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on net to net basis with accountability clause as per GN-4 of the Engineering Products.
RA concerned may take suitable consequential action accordingly.

	Case No.:21/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
32	HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on net to net basis with accountability clause as per GN-4 of the Engineering Products.
RA concerned may take suitable consequential action accordingly.

	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
33	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on net to net basis with accountability clause as per GN-4 of the Engineering Products.
RA concerned may take suitable consequential action accordingly.

	Case No.:44/14/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
34	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing 2% of wastage.
RA concerned may take suitable consequential action accordingly.

	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
35	HQ File :01/81/050/00040/AM17/	RLA File :04/24/040/00273/AM16/	Lic.No/Date:0410161766 01.04.2016	

Decision : NC considered the agenda and decided to forward the application to MSME for examination/comments. The case stands deferred.

	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	
36	**Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization may be allowed on repeat with AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017 as under : i. Words "Relevant" may be prefixed with the description of import items at Sl.No.1 &2. ii. Quantities of import items at Sl. No. 1&2 may be allowed as 56686.25Kg and 6438.75 Kg respectively i.e. as 1.01 Kg content in the export product. RA concerned may take suitable consequential action accordingly			

	Case No.:2/6/81-ALC2/2017	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
37	HQ File :01/81/050/00142/AM18/	RLA File :10/24/040/00008/AM17/	Lic.No/Date:1010059489 24.05.2016	
	Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.			

	Case No.:17/14/81-ALC2/2016	Party Name:COSMO FERRITES LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
38	HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date:2210015521 12.07.2016	
	Decision : NC considered the agenda and decided to **ratify** the norms for the above advance as per SION B-153(A). RA concerned may take subsequent consequential action accordingly.			

	Case No.:75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
39	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	
	Decision : NC considered the agenda and decided to **ratify** the norms for the above advance allowing the wastage of 5% i.e. quantity of import item weight as 117.6MT. RA concerned may take subsequent consequential action accordingly.			

	Case No.:64/3/81-ALC2/2018	Party Name:MANLY SILICON STEEL PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
40	HQ File :01/81/050/00141/AM19/	RLA File :07/24/040/00131/AM17/	Lic.No/Date:0710110162 27.07.2016	
	Decision : NC considered agenda and decided to **ratify** the norms for the above advance			

authorization allowing the wastage of 1.015Kg/Kg as under :

Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name	Qty in Kg
1	Silicon Steel Lamination Slit Coils (CRNO) Cut to Length	242500.00	1	Silicon Steel Lamination Coils of Prime Quality	246137.500

RA concerned may take suitable consequential action accordingly.

	Case No.:20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
41	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:3/17/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
42	HQ File :01/81/050/00338/AM17/	RLA File :10/24/040/00032/AM17/	Lic.No/Date:1010059569 28.07.2016	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:49/14/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
43	HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date:5610004970 08.08.2016	

Decision : Committee considered the agenda and noted that firm was asked to get the licence amendment sheet from the RA, concerned. Committee decided to send a reminder by post to firm to submit coating details for examination of the case. The case stands deferred.

	Case No.:2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
44	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	

Decision : Committee considered the agenda and decided to send a final reminder RA, concerned (by post) to forward the hard copy of the application for examination of the case. The case stands deferred.

45	**Case No.:66/14/81-ALC2/2016**	Party Name:SHREE GANESH	Meet No/Date:3/81-ALC2/2018	**Rejected**

		METALS	14.08.2018	
	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	

Decision : Committee considered the agenda and found that percentage content of each constituent in the alloy has not been given. Hence, norms cannot be fixed. Accordingly, Committee decided to **reject** the case.
RA concerned may take suitable consequential action accordingly.

	Case No.:17/21/81-ALC2/2017	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
46	HQ File :01/81/050/00458/AM18/	RLA File :03/95/040/00329/AM17/	Lic.No/Date:0310807589 02.09.2016	

Decision: Considered agenda and decided to **ratify** the norms for the above advance authorization on net to net basis with accountability clause as per GN-4 of the Engineering Products.
RA concerned may take suitable consequential action accordingly.

	Case No.:1/17/81-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
47	HQ File :01/81/050/00336/AM17/	RLA File :05/24/040/00291/AM17/	Lic.No/Date:0510399684 12.09.2016	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per DIPP written comments vide their F.No.7(416)/217-TSW dated 28.03.2018 (copy enclosed).
RA concerned may take subsequent consequential action accordingly.

	Case No.:2/17/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
48	HQ File :01/81/050/00337/AM17/	RLA File :11/24/040/00002/AM17/	Lic.No/Date:1110028230 22.09.2016	

Decision : Committee considered the agenda decided to send a reminder to firm through post seeking information sought by DHI vide their letter dated 22.12.2017 for examination of the case. The case stands deferred.

	Case No.:2/23/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
49	HQ File :01/81/050/00549/AM17/	RLA File :34/24/040/00196/AM17/	Lic.No/Date:3410042580 06.10.2016	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per MoS written comments vide their F.No. 2(8)/2016-TD daed 04.12.2017

as under :

"Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide coils, width of 600MM or More, Grade 50C1000, 50C800-2 and 50C 400, Thickness 0.3MM to 0.75MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed (uncoiling, welding, cleaning, annealing, coating, bending & cooling and dividing and recoiling) wide 600MM or more Grade 50C1000, 50C800, 50C 400 Thickness 0.3MM to 0.75MM." (Copy of MOS comments enclosed).

RA concerned may take subsequent consequential action accordingly.

	Case No.:107/3/81-ALC2/2018	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
50	HQ File :01/81/050/00184/AM19/	RLA File :07/24/040/00235/AM17/	Lic.No/Date:0710110533 19.10.2016	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization inputs in number as per GN4 of the Engineering Product and remaining items in Sq. Foot, Foot, meter, Lbs (Pound), Litre as 2% of the FoB value with accountability.
RA concerned may take subsequent consequential action accordingly.

	Case No.:40/21/81-ALC2/2017	Party Name:SUNDARAM-CLAYTON LIMITED,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00481/AM18/	RLA File :04/24/040/00091/AM17/	Lic.No/Date:0410162399 20.10.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 5% as under :

51

Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name	Qty in Kg
1	Aluminium Alloy Cast Articles including parts and components parts for Disel Engine	3105140.00	1	Relevant Aluminium Alloy Ingots Aluminium Alloy Ingots	3260397.00

RA concerned may take suitable consequential action accordingly.

52	**Case No.:9/20/81-ALC2/2016**	Party Name:BILCARE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00442/AM17/	RLA File :31/83/040/00099/AM17/	Lic.No/Date:3110066383 25.10.2016	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per written comments of DIPP for AA No.3110066596 dated 17.02.2017 ratified in dated 03.04.2017 as under :

Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed per Kg/Kg
1	ALU -ALU FOIL (CFB) FOIL (VENUS)	600000.000	1	OPA Film (Oriented Polyamid Film) BOPA Film (Biaxially Oriented Polyamid Film)	0.1209Kg
			2	PVC Rigid Film- 60 MIC	0.3285Kg
			3	Aluminium Foil- 45-60 MIC	0.5398Kg
			4	Polyurethane Adhesive with 60% solid	0.05957Kg
			5	Polyurethane Hardner with 60% solid	0.00117kg

RA concerned may take suitable consequential action accordingly.

Case No.:14/20/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00447/AM17/	RLA File :13/24/040/00030/AM17/	Lic.No/Date:1310048426 26.10.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing wastage of 5% as under :

Sl. No.	Export Item	Quantity	Sl. No.	Import Item	Quantity
1.	Pure Lead/ Refined Lead	1000.000	1.	Lead Acid Battery Scrap (As per ISRI Code Rains) with not more than 2% of liquid/electrolyte by weight in a lot/consignment and are neither usable as such because of breakage	1050.00MT
2.	Lead Alloy/Lead Antimony Alloy/ Calcium Lead Alloy (content of Lead 98%)	500.000	2.	Lead Acid Battery Scrap (As per ISRI Code Rains) with not more than 2% of liquid/electrolyte by weight in a lot/consignment and are neither usable as such because of breakage	514.50MT
3.	Antimony Lead Alloy/ Lead Alloy (content of Lead 98%)	500.000	3.	Lead Acid Battery Scrap (As per ISRI Code Rains) with not more than 2% of liquid/electrolyte by	514.50MT

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				weight in a lot/consignment and are neither usable as such because of breakage.	

RA concerned may take suitable consequential action accordingly.

	Case No.:26/20/81-ALC2/2016	Party Name:MAAN ALUMINIUM LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00459/AM17/	RLA File :05/24/040/00298/AM17/	Lic.No/Date:0510400323 28.10.2016	

54 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing wastage of 2% as under :

Sl.No.	Export Item Name.	Quantity	Sl.No.	Import Item Name	Quantity allowed
1	Aluminium Billets	300.00MT		Aluminium Ingots/ T Bars/Sows	306.00MT

RA concerned may take suitable consequential action accordingly.

	Case No.:16/23/81-ALC2/2016	Party Name:MEHTA TUBES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00563/AM17/	RLA File :03/95/040/00404/AM17/	Lic.No/Date:0310809263 23.11.2016	

55 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing wastage of 5% as under :

Sl.No.	Export Item Name.	Quantity	Sl.No.	Import Item Name	Quantity allowed
1	Copper Billets	5000Kg		Copper Scrap such Berry, Birch & Candy	52500Kg

RA concerned may take suitable consequential action accordingly.

	Case No.:29/20/81-ALC2/2016	Party Name:MAURIA UDYOG LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
56	HQ File :01/81/050/00462/AM17/	RLA File :05/24/040/00365/AM17/	Lic.No/Date:0510400508 28.11.2016	

Decision : Committee noted that firm was requested to submit information to DIPP deficiency letter dated 11.10.2017 followed reminder dated 09.11.2017, however, no reply received from till date. Committee decided to send a **final reminder** to firm and defer the case.

57	**Case No.:41/20/81-ALC2/2016**	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

HQ File :01/81/050/00474/AM17/	RLA File :05/24/040/00426/AM17/	Lic.No/Date:0510400559 30.11.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per DIPP comments for AA No.0510402139 dated 03.04.2017 as under :

Sl.No.	Export Item Name.	Qty in Kg	S. No.	Import Item Name.	Qty allowed Kg/Kg
1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000.000	1	ALUMINIUM FOIL- 47 MIC	0.540Kg
			2	PVC RIGID FILM- 60 MIC	0.3285Kg
			3	BOPA FILM (BI ORIENTED POLYAMID FILM) - 25 MIC	0.1173Kg
			4	RELEVENT RESIN	0.05957Kg

RA concerned may take suitable consequential action accordingly.

	Case No.:13/20/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
58	HQ File :01/81/050/00446/AM17/	RLA File :10/24/040/00081/AM17/	Lic.No/Date:1010059661 06.12.2016	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:14/23/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00561/AM17/	RLA File :13/24/040/00041/AM17/	Lic.No/Date:1310048507 30.12.2016	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing wastage of 5% as under :

	Sl.No.	Export Item Name.	Qty in MT	Sl.No.	Import Item Name	Qty allowed
59		Pure lead/Refined lead	1000.000	1.	Lead Acid Battery Scrap	1050.00MT
	1.	Lead alloy/Lead Antimony Alloy/ Calcium Lead Alloy/Lead Alloy E (content of lead 98%)	500.000	2.	Lead Acid Battery Scrap	514.50MT
	2.	Antimony lead alloy/ lead alloy	500.000	3.	Lead Acid Battery Scrap	514.50MT

RA concerned may take suitable consequential action accordingly.

	Case No.:26/23/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
60	HQ File :01/81/050/00573/AM17/	RLA File :05/24/040/00503/AM17/	Lic.No/Date:0510401264 12.01.2017	

Decision : Committee noted that application for the above AA was referred to Ministry of Mines for comments. Committee decided to send a **reminder** to concerned Technical authority and defer the case.

	Case No.:8/23/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00555/AM17/	RLA File :34/24/040/00294/AM17/	Lic.No/Date:3410042873 20.01.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing wastage as under :

	Sl.No.	**Export Item Name.**	**Qty in MT**	**Sl.No.**	**Import Item Name**	**Qty allowed**
61	**1**	Aluminium Conductor Aluminium Alloy Reinforced (ACAR) Various Sizes Net Content : (1) Aluminium Ingots : 5000 MTS (2) Aluminium Ingots : 4950 MTS (3) Magnesium : 25 MTS (4) Silicon : 25 MTS, Total Weight : 10000 MTS.	**10000.00**	1.	Aluminum Ingot	5100.00MT
				2.	Aluminum Ingot	5049.00MT
				3.	Magnesium	25.75MT
				4.	Silicon	26.00MT

RA concerned may take suitable consequential action accordingly.

	Case No.:32/3/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
62	HQ File :01/81/050/00066/AM18/	RLA File :03/95/040/00892/AM17/	Lic.No/Date:0310811420 23.02.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied allowing the wastage of 1%. Committee also decided to prefix the word "Relevant" to import product.
RA concerned may take suitable consequential action accordingly.

63	**Case No.:35/3/81-ALC2/2017**	Party Name:PREMIER	Meet No/Date:3/81-	**Approved**

	INDUSTRIAL CORPORATION LIMITED	ALC2/2018 14.08.2018	
HQ File :01/81/050/00069/AM18/	RLA File :03/95/040/00893/AM17/	Lic.No/Date:0310811421 23.02.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied allowing the wastage of 1%. Committee also decided to prefix the word "Relevant" to import product.
RA concerned may take suitable consequential action accordingly.

	Case No.:24/3/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00058/AM18/	RLA File :03/95/040/00918/AM17/	Lic.No/Date:0310811575 02.03.2017	

64 **Decision** :NC considered the agenda and decided to ask the firm to furnish the following information for examination of the Case :

(i) Thickness wise and grade wise width of cold rolled stainless steel coils, strips (Prime) to be imported.
(ii) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.

The case stands deferred to next NC meeting.

	Case No.:4/3/81-ALC2/2017	Party Name:SWASTIK INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
65	HQ File :01/81/050/00038/AM18/	RLA File :05/24/040/00620/AM17/	Lic.No/Date:0510401905 09.03.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied allowing the wastage of 10%.
RA concerned may take suitable consequential action accordingly.

	Case No.:37/3/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
66	HQ File :01/81/050/00071/AM18/	RLA File :03/95/040/00450/AM17/	Lic.No/Date:0310811810 14.03.2017	

Decision : Committee noted that application for the above AA was referred to DIPP for comments. Committee decided to await their comments and defer the case.

	Case No.:2/3/81-ALC2/2017	Party Name:JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
67	HQ File :01/81/050/00036/AM18/	RLA File :05/23/040/00594/AM17/	Lic.No/Date:0510401960 15.03.2017	

Decision : Committee noted that application for the above AA was referred to DIPP for

comments. Committee decided to await their comments and defer the case.

	Case No.:16/9/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
68	HQ File :01/81/050/00187/AM18/	RLA File :56/24/040/00051/AM17/	Lic.No/Date:5610005104 23.03.2017	

Decision : Committee noted that reply of the firm was received and decided to refer the same to MoS for comments and defer the case.

	Case No.:13/12/81-ALC2/2017	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00268/AM18/	RLA File :24/24/040/00036/AM17/	Lic.No/Date:2410042167 31.03.2017	

Decision : Committee considered the agenda and decided to ratify the norms for the above advance authorization on repeat with AA No. 2410042282 dated 03.10.2017 as under :

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i. Words - Containing Copper :61.5%, Zinc 36% and Lead 2.5% may be suffixed with the description of the export item.
ii. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 65190Kgs as 1.06Kgs/Kg content in the export product taking clue from SION C-1167.
iii. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 36720Kgs as 1.02Kgs/Kg content in the export product taking clue from SION C-1167.

RA concerned may take suitable consequential action accordingly.

	Case No.:1/6/81-ALC2/2017	Party Name:FIN LABS AUDIO PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
70	HQ File :01/81/050/00141/AM18/	RLA File :22/24/040/00117/AM17/	Lic.No/Date:2210015687 17.04.2017	

Decision : Committee considered the case and noted that MeitY deficiency letter dated 04.07.2018 followed with reminder dated 09.11.2017 and 21.12.2017 was sent to firm, however, no reply received. Committee decided to send a final reminder through post and defer the case.

	Case No.:106/3/81-ALC2/2018	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
71	HQ File :01/81/050/00183/AM19/	RLA File :07/24/040/00037/AM18/	Lic.No/Date:0710111561 08.05.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance authorization inputs in number as per GN4 of the Engineering Product and remaining items as 2% of the FoB value with accountability.
RA concerned may take subsequent consequential action accordingly.

	Case No.:17/9/81-ALC2/2017	Party Name:NITSON AND AMITSU BUILDING SYSTEMS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
72	HQ File :01/81/050/00188/AM18/	RLA File :05/24/040/00053/AM18/	Lic.No/Date:0510402502 09.05.2017	

Decision : Committee considered agenda and decided forward the application to MSME for comments. The case stands deferred.

	Case No.:30/9/81-ALC2/2017	Party Name:UTTAM STEEL ALLOYS P.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
73	HQ File :01/81/050/00201/AM18/	RLA File :05/24/040/00067/AM18/	Lic.No/Date:0510402570 16.05.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing the wastage of 10%.
RA concerned may take subsequent consequential action accordingly.

	Case No.:46/9/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00217/AM18/	RLA File :03/95/040/00089/AM18/	Lic.No/Date:0310813355 17.05.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as detailed below:

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EXPORT ITEM LIST AGAINST ADVANCE AUTHORISATION NO. 0310813355 Dated 17.05.2017

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable Weight (MTs)
1	**Copper Cond. PVC Insulated Unarmoured Cables Below 1000 V.**		
1.01	1 Core X 240 Sq.MM	500	1.153
1.02	1 Core X 300 Sq.MM	5250	15.136
1.03	1 Core X 70 Sq.MM	30500	20.252
1.04	1 Core X 25 Sq.MM	1900	0.494
1.05	1 Core X 300 Sq.MM	1100	3.171
1.06	1 Core X 400 Sq.MM	1300	4.783
1.07	1 Core X 240 Sq.MM	900	2.075
1.08	1 Core X 70 Sq.MM	70000	46.480
1.09	1 Core X 1.5 Sq.MM	200000	4.000
1.10	1 Core X 2.5 Sq.MM	40000	1.280

1.11	1 Core X 25 Sq.MM	500	0.128
1.12	1 Core X 16 Sq.MM	500	0.083
2	**Copper Cond. ZHFR Insulated ZHFR Sheathed Unarmoured Solar Cables Above 1000 V.**		
2.01	1 Core X 4 Sq.MM	49000	2.401
2.02	1 Core X 50 Sq.MM	4700	2.444
3	**Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
3.01	2 Core X 6 Sq.MM	300	0.156
3.02	2 Core X 10 Sq.MM	800	0.609
3.03	2 Core X 16 Sq.MM	500	0.469
3.04	3 Core X 6 Sq.MM	1300	0.662
3.05	4 Core X 95 Sq.MM	900	4.680
3.06	2 Core X 25 Sq.MM	3300	4.092
3.07	2 Core X 35 Sq.MM	5200	7.353
3.09	2 Core X 95 Sq.MM	2300	6.969
3.10	5 Core X 16 Sq.MM	1000	1.580
3.11	3 Core X 35 Sq.MM	6000	10.680
3.12	3 Core X 4 Sq.MM	6000	2.850
3.13	3 Core X 6 Sq.MM	7000	4.060
3.14	5 Core X 4 Sq.MM	1000	0.690
3.15	4 Core X 10 Sq.MM	500	0.545
3.16	3 Core X 1.5 Sq.MM	3000	1.080
3.17	3 Core X 2.5 Sq.MM	2000	0.870
3.18	5 Core X 35 Sq.MM	500	1.475
3.19	5 Core X 25 Sq.MM	500	1.190
3.20	2 Core X 16 Sq.MM	1500	1.395
3.21	4 Core X 16 Sq.MM	500	0.700
3.22	4 Core X 35 Sq.MM	1000	2.370
3.23	4 Core X 50 Sq.MM	500	1.490
3.24	4 Core X 70 Sq.MM	500	2.115
3.25	4 Core X 25 Sq.MM	500	0.950
4	**Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000V.**		
4.01	4 Core X 16 Sq.MM	600	0.594
4.02	4 Core X 25 Sq.MM	500	0.665
4.03	4 Core X 35 Sq.MM	1000	1.760
4.04	5 Core X 10 Sq.MM	500	0.395
4.05	5 Core X 16 Sq.MM	1000	1.140
4.06	5 Core X 25 Sq.MM	1000	1.720

4.07	5 Core X 35 Sq.MM	500	1.120
4.08	4 Core X 50 Sq.MM	500	1.225
4.09	5 Core X 4 Sq.MM	1000	0.375
4.10	5 Core X 6 Sq.MM	1000	0.490
4.11	3 Core X 16 Sq.MM	500	0.395
4.12	4 Core X 10 Sq.MM	600	0.402
5	**Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables Below 1000 V.**		
5.01	3 Core X 1.5 Sq.MM	60000	6.952
5.02	3 Core X 2.5 Sq.MM	50000	8.752

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 4.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 & 4.
4. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3 & 4.
5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 3 & 4.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 3.
7. Quantities of import items at Sl. No. 6 to 13(LLDPE, Aluminium Trihydrate, Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.2.
8. Import item at Sl. No. 14 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

	Case No.:28/9/81-ALC2/2017	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00199/AM18/	RLA File :05/24/040/00073/AM18/	Lic.No/Date:0510402645 19.05.2017	
75	**Decision :**NC considered the agenda and decided to **ratify** the norms for the above advance allowing the wastage of 5% as under : **Export Item** : Pure Lead /Lead Alloys/Lead Ingots **Quantity** : 1500MT **Import Item** : Lead Scrap Drained Batteries – Rains as per ISRI **Quantity allowed** : 1575 MT RA concerned may take subsequent consequential action accordingly.			

76	**Case No.:27/9/81-ALC2/2017**	Party Name:MAGPPIE INTERNATIONAL LTD ,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

HQ File :01/81/050/00198/AM18/	RLA File :05/24/040/00088/AM18/	Lic.No/Date:0510402678 23.05.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per DIPP earlier written comments as under :

i. Quantity of Import Item No. 1&3 may be allowed as applied for i.e. 1.30Kg/Kg content in the export item as per SION C-832.
ii. Quantity of Import Item No. 2 may be allowed as applied for i.e. 1.10Kg/Kg content in the export item.
iii. Quantity of import items 3&5 may be allowed on net to net basis with accountability clause.

RA concerned may take subsequent consequential action accordingly.

	Case No.:29/9/81-ALC2/2017	Party Name:S. S. IMPEX	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
77	HQ File :01/81/050/00200/AM18/	RLA File :05/24/040/00093/AM18/	Lic.No/Date:0510402690 24.05.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing the wastage of 10%.
RA concerned may take subsequent consequential action accordingly.

	Case No.:2/12/81-ALC2/2017	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00257/AM18/	RLA File :07/24/040/00041/AM18/	Lic.No/Date:0710111669 26.05.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance as under :

78

Sl. No.	Export Item Name	Quantity	Sl. No.	Import Item Name	Wastage Allowed
1	Sheet Metal Components	171.600MT	1	GI COILS	10% of total weight excluding weight of import item 2.
			2	Rivets & Fasteners	Net+1%

RA shall call for weight of import item 2 in export product for calculation of entitlement of import item 1. RA concerned may take subsequent consequential action accordingly.

	Case No.:3/6/81-ALC2/2017	Party Name:ABB INDIA LIMITED.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
79	HQ File :01/81/050/00143/AM18/	RLA File :07/24/040/00070/AM18/	Lic.No/Date:0710111690 30.05.2017	

Decision : Committee noted that hard copy of the application not received from RA, Bangalore. Committee decided to remind RA, Bangalore to forward hard copy of the

application alongwith with relevant documents and forward the same to DHI for comments.

	Case No.:15/9/81-ALC2/2017	Party Name:MAURIA UDYOG LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Rejected**
	HQ File :01/81/050/00186/AM18/	RLA File :05/24/040/00090/AM18/	Lic.No/Date:0510402986 31.05.2017	

80 **Decision** :Committee considered the agenda and is of the view that as per standard manufacturing practice, angle, bar rods are made from Blooms/Billets and not from Slabs. Slabs are used manufacturing of Flat products, therefore, Committee decided to **reject** the case with direction to pay the applicable duty with interest for EODC.
RA concerned may take suitable consequential action accordingly.

	Case No.:21/9/81-ALC2/2017	Party Name:RAJ ENTERPRISES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00192/AM18/	RLA File :05/24/040/00104/AM18/	Lic.No/Date:0510402988 31.05.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance as under :

81

Sl. No.	**Export Item Name**	**Quantity in Number**	**Sl. No.**	**Import Item Name**	**Quantity Allowed**
1.	MINIATURE HALOGEN LAMPS (6V to 28V) Wattage (10W - 100W)	20000.000	**1.**	Relevant Halogen Capsule	22000Nos.
2.	BULBS (6V to 28V) Wattage (10W - 100W)	10000.000	**2.**	Relevant Glass Shell	11500nos.

RA concerned may take subsequent consequential action accordingly.

	Case No.:25/15/81-ALC2/2017	Party Name:SHRI PARSHAVNATH IMPEX (INDIA)	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
82	HQ File :01/81/050/00308/AM18/	RLA File :05/24/040/00103/AM18/	Lic.No/Date:0510403027 05.06.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing the wastage of 10%.
RA concerned may take subsequent consequential action accordingly.

	Case No.:7/9/81-ALC2/2017	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
83	HQ File :01/81/050/00178/AM18/	RLA File :11/24/040/00003/AM18/	Lic.No/Date:1110028288 06.06.2017	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance

as applied for as per GN-4 of the Engineering Product.
RA concerned may take subsequent consequential action accordingly.

	Case No.:22/9/81-ALC2/2017	Party Name:VEDANTA LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
84	HQ File :01/81/050/00193/AM18/	RLA File :05/24/040/00117/AM18/	Lic.No/Date:0510403068 08.06.2017	

Decision : Committee considered the agenda and noted that application for the above AA had been referred to Ministry of Mines for comments for comments. Committee decided to send a reminder to Min. of Mines to expedite the matter.

	Case No.:5/9/81-ALC2/2017	Party Name:BBM ACOUSTIC INDIA PVT.LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
85	HQ File :01/81/050/00176/AM18/	RLA File :31/83/040/00028/AM18/	Lic.No/Date:3110066779 09.06.2017	

Decision : Committee considered the agenda and noted that reply of the firm for the above AA has been referred to DIPP for comments. Committee decided to await their comments and defer the case.

	Case No.:50/9/81-ALC2/2017	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
86	HQ File :01/81/050/00221/AM18/	RLA File :03/95/040/00017/AM18/	Lic.No/Date:0310814163 21.06.2017	

Decision :NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 1% relevant input.
RA concerned may take suitable consequential action accordingly.

	Case No.:6/15/81-ALC2/2017	Party Name:VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
87	HQ File :01/81/050/00289/AM18/	RLA File :04/24/040/00064/AM18/	Lic.No/Date:0410163275 27.06.2017	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY to expedite their comments. The case stands deferred.

	Case No.:7/15/81-ALC2/2017	Party Name:VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
88	HQ File :01/81/050/00290/AM18/	RLA File :04/24/040/00062/AM18/	Lic.No/Date:0410163278 27.06.2017	

Decision : Committee considered the agenda and decided to send a D.O. reminder to MeitY

to expedite their comments. The case stands deferred.

	Case No.:1/12/81-ALC2/2017	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00256/AM18/	RLA File :13/24/040/00019/AM18/	Lic.No/Date:1310048672 04.07.2017	

89 **Decision :** NC considered the agenda and decided to **ratify** the norms for the above advance as under :

Sl. No.	Export Item Name.	Quantity In MT	Sl. No.	Import Item Name.	Quantity approved
1	Pure Lead/Refined Lead 99.97%	2500.000	1	Whole Drained Battery Scrap "Rains" (Lead Content 50-55%)	2625MT
2	Lead Alloy (Percentage Of Lead Approx 98%)	1500.000	2	Whole Drained Battery Scrap "Rains" (Lead Content 50-55%)	1575MT
3	Lead Alloy (Percentage Of Lead Approx 98%)	1000.000	3	Whole Drained Battery Scrap "Rains" (Lead Content 50-55%)	1050MT

RA concerned may take subsequent consequential action accordingly.

	Case No.:11/15/81-ALC2/2017	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
90	HQ File :01/81/050/00294/AM18/	RLA File :05/23/040/00129/AM18/	Lic.No/Date:0510403320 04.07.2017	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing the wastage of 5%.
RA concerned may take subsequent consequential action accordingly.

	Case No.:3/24/81-ALC2/2017	Party Name:GEEKAY WIRES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00505/AM18/	RLA File :09/24/040/00169/AM18/	Lic.No/Date:0910065272 14.07.2017	

91 **Decision :**NC considered the agenda and decided to **ratify** the norms for the above advance as under :

Sl. No.	Export Item Name.	Quantity in Kg	Sl. No.	Import Item Name.	Quantity approved
1	NAILS made of Hot Rolled Alloy Steel Wire Rods with grade: SAE1012CR is 1.10 KGS	909090.000	1	Hot Rolled Alloy Steel Wire Rods	954544.5KG

RA concerned may take subsequent consequential action accordingly.

92	**Case No.:88/3/81-ALC2/2018**	Party Name:RAMESH WIRE MESH INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

HQ File :01/81/050/00165/AM19/	RLA File :09/24/040/00175/AM18/	Lic.No/Date:0910065273 14.07.2017	

Decision :NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for.
RA concerned may take suitable consequential action accordingly.

	Case No.:13/15/81-ALC2/2017	Party Name:DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
93	HQ File :01/81/050/00296/AM18/	RLA File :03/94/040/00321/AM18/	Lic.No/Date:0310814660 18.07.2017	

Decision :NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10% i.e. quantity of input as 264MT.
RA concerned may take suitable consequential action accordingly.

	Case No.:18/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
94	HQ File :01/81/050/00520/AM18/	RLA File :56/24/040/00015/AM18/	Lic.No/Date:5610005177 18.07.2017	

Decision : Committee considered the agenda and noted that application for the above AA has been referred to MoS for comments. Committee decided to await their comments and defer the case.

	Case No.:18/15/81-ALC2/2017	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
95	HQ File :01/81/050/00301/AM18/	RLA File :05/23/040/00139/AM18/	Lic.No/Date:0510403453 20.07.2017	

Decision :NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 20% i.e. quantity of input as 21934.92 Kg.
RA concerned may take suitable consequential action accordingly.

	Case No.:5/15/81-ALC2/2017	Party Name:JAYACHANDRAN INDUSTRIES PVT LTD,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
96	HQ File :01/81/050/00288/AM18/	RLA File :32/24/040/00015/AM18/	Lic.No/Date:3210078222 24.07.2017	

Decision : Committee considered he agenda and noted that firm has been requested to furnish the information as per DIPP UO No.12/9/2017-TSW/105 date 17.11.2017, however, no reply received. Committee decided to send a final reminder and defer the case.

97	**Case No.:12/15/81-ALC2/2017**	Party Name:CONNECTRIX INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0310814797	

:01/81/050/00295/AM18/	:03/94/040/00357/AM18/	24.07.2017	

Decision : Committee considered he agenda and noted that application for the above AA had been r4eferred to DIPP for comments. NC decided to await their comment and defer the case.

	Case No.:9/12/81-ALC2/2017	Party Name:APOLLO METALEX PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00264/AM18/	RLA File :05/23/040/00155/AM18/	Lic.No/Date:0510403526 27.07.2017	

Decision :NC considered the agenda and decided to **ratify** the norms for the above advance as per DIPP comments vide their UO No.12/65/2017-TSW/125 dated 18.09.2017 as under :

98

1. Words "of relevant thickness and grade" may be suffixed with the description of import items at Sl. No. 1 to 4.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 7323.75 MT, for export item No. 1, taking clue from SIONs C-1984.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 3027.15 MT, for export item No. 2, taking clue from SIONs C-1984.
4. Quantity of import items at Sl. No. 3 & 4 may be allowed as applied for i.e. 3045 MT & 1575 MT respectively as 1.05 Kgs./kg. content in export items at. No. 3 & 4 respectively taking clue from SION C-2004.
5. Quantity of import item at Sl. No. 5 may be allowed as 970 MT for export item No. 5.

RA concerned may take subsequent consequential action accordingly.

	Case No.:23/3/81-ALC2/2018	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
99	HQ File :01/81/050/00100/AM19/	RLA File :34/24/040/00106/AM18/	Lic.No/Date:3410043371 28.07.2017	

Decision : Committee considered the agenda and noted that application for the above AA had been referred to MoS for comments. Committee decided to await their comments and defer the case.

	Case No.:4/24/81-ALC2/2017	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
100	HQ File :01/81/050/00506/AM18/	RLA File :09/24/040/00209/AM18/	Lic.No/Date:0910065334 08.08.2017	

Decision : Committee considered the agenda and decided to forward the application to Tech-I for comments and defer the case.

101	**Case No.:8/15/81-ALC2/2017**	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

HQ File :01/81/050/00291/AM18/	RLA File :03/94/040/00392/AM18/	Lic.No/Date:0310815131 11.08.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with Advance Authorization No. 0310800027 dated 04.11.2015 as under :

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.252 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs/Kg content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

	Case No.:47/24/81-ALC2/2017	Party Name:RAJ ARYAN EXPORT PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
102	HQ File :01/81/050/00549/AM18/	RLA File :05/24/040/00217/AM18/	Lic.No/Date:0510403706 17.08.2017	

Decision :NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 10% i.e. quantity of input as 215600Kg. RA concerned may take suitable consequential action accordingly.

	Case No.:7/18/81-ALC2/2017	Party Name:JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
103	HQ File :01/81/050/00356/AM18/	RLA File :05/23/040/00190/AM18/	Lic.No/Date:0510403717 18.08.2017	

Decision : Committee noted that firm had been requested to furnish the information as per DIPP UO No. 12/9/2017-TSW/114 dated 17.11.2017. Committee decided to remind the firm and defer the case.

	Case No.:3/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00352/AM18/	RLA File :04/24/040/00103/AM18/	Lic.No/Date:0410163454 23.08.2017	

104 **Decision :** Committee considered the agenda and decided to ask firm to furnish the following information for examination of the case:-

1. Nett weight of Polymer and net weight of components in each blade separately.
2. Exact name of chemical items applied for import along with their product catalogue.
3. Percentage of wastage asked for each import item.
4. Calculation sheet to arrive at the quantity of R.M. asked.
5. Details of indigenous input along with their weight.

The case stands deferred.

	Case No.:14/18/81-ALC2/2017	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
105	HQ File :01/81/050/00363/AM18/	RLA File :06/24/040/00020/AM18/	Lic.No/Date:0610038682 29.08.2017	

Decision : Committee considered the agenda and decided to ratify the norms for the above advance authorization allowing the wastage of 5%. RA should call for weight of Phenolic Moulding Compound in the export product and take necessary consequential action accordingly.

	Case No.:1/21/81-ALC2/2017	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
106	HQ File :01/81/050/00442/AM18/	RLA File :03/94/040/00102/AM18/	Lic.No/Date:0310815526 05.09.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 615MT. RA may take necessary consequential action accordingly.

	Case No.:2/21/81-ALC2/2017	Party Name:KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
107	HQ File :01/81/050/00443/AM18/	RLA File :03/94/040/00105/AM18/	Lic.No/Date:0310815527 05.09.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 615MT. RA may take necessary consequential action accordingly.

	Case No.:17/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
108	HQ File :01/81/050/00519/AM18/	RLA File :56/24/040/00021/AM18/	Lic.No/Date:5610005209 06.09.2017	

Decision : Committee considered the agenda and noted that application for the above AA had been referred to MOS for comments. Accordingly committee decided to the case.

	Case No.:23/15/81-ALC2/2017	Party Name:RATNAMANI METALS AND TUBES LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
109	HQ File :01/81/050/00306/AM18/	RLA File :08/24/040/00166/AM18/	Lic.No/Date:0810140933 14.09.2017	

Decision : Committee considered the agenda and noted that DIPP has sought information vide their UO MNo.12/72/2017-TSW/124 dated 17.10.2017. Accordingly committee decided to send a reminder to fir and defer the case.

	Case No.:4/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00353/AM18/	RLA File :04/24/040/00126/AM18/	Lic.No/Date:0410163537 19.09.2017	
110	**Decision :** Committee considered the agenda and decided to ask firm to furnish the following information for examination of the case:- 1. Net weight of Polymer and net weight of components in each blade separately. 2. Exact name of chemical items applied for import along with their product catalogue. 3. Percentage of wastage asked for each import item. 4. Calculation sheet to arrive at the quantity of R.M. asked. 5. Details of indigenous input along with their weight. The case stands deferred.			

	Case No.:19/18/81-ALC2/2017	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00368/AM18/	RLA File :03/95/040/00479/AM18/	Lic.No/Date:0310815877 21.09.2017	
111	**Decision :**Committee considered the agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with AA No. 03105917496 dated 9.09.2010 as under : i. Quantity of import items Sl. No.1 to 5 may be allowed as 1.02kg/kg content in the export product. ii. Quantity of import item no.6 to 9 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.			

	Case No.:15/21/81-ALC2/2017	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
112	HQ File :01/81/050/00456/AM18/	RLA File :03/94/040/00506/AM18/	Lic.No/Date:0310815989 27.09.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for. RA concerned may take suitable consequential action accordingly.			

	Case No.:16/18/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
113	HQ File :01/81/050/00365/AM18/	RLA File :03/95/040/00262/AM18/	Lic.No/Date:0310816014 28.09.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 39.39MT. RA may take necessary consequential action accordingly.			

	Case No.:17/18/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
114	HQ File :01/81/050/00366/AM18/	RLA File :03/95/040/00261/AM18/	Lic.No/Date:0310816013 28.09.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 23.37MT. RA may take necessary consequential action accordingly.

	Case No.:22/21/81-ALC2/2017	Party Name:MODISON METALS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
115	HQ File :01/81/050/00463/AM18/	RLA File :03/95/040/00447/AM18/	Lic.No/Date:0310816057 03.10.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the quantity of import item as 500 (five hundred) Kgs. RA may take necessary consequential action accordingly.

	Case No.:30/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00471/AM18/	RLA File :03/95/040/00511/AM18/	Lic.No/Date:0310816107 04.10.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 14 under the Advance Authorization may be specified as under :

116

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310816107 DT. 04.10.2017)			
Sr. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable wt (MTs)**
1	Copper Cond. PVC Insulated Overall Shielded Covered With Glass Mica Tape PVC Sheathed Unarmoured Instrumentation Cables Below 1000 V.		
1.01	1 T X 16 AWG	6500	0.780
1.02	2 P X 16 AWG	3000	0.495
1.03	6 P X 16 AWG	15000	5.250
1.04	12 P X 16 AWG	12000	7.440
1.05	24 P X 16 AWG	12000	13.680
1.06	1 P X 16 AWG	19500	1.892
2	Copper Cond. PVC Insulated Overall Shielded Covered With Glass Mica Tape Cu. Wire Braided PVC Sheathed Unarmoured Instrumentation Cables Below 1000 V.		
2.01	1 P X 18 AWG	19000	2.090
3	Copper Cond. XLPE Insulated Covered with Glass Mica Tape PVC Sheathed Unarmoured Cables Below 1000 V.		
3.01	16 Core X 12 AWG	1200	0.684

3.02	3 Core X 10 AWG	24000	8.880
3.03	3 Core X 12 AWG	31000	8.990
3.04	2 Core X 14 AWG	7000	1.680
3.05	5 Core X 14 AWG	4000	1.300
3.06	17 Core X 10 AWG	3000	4.320
3.07	17 Core X 14 AWG	15500	12.090
3.08	31 Core X 10 AWG	1000	2.370
3.09	31 Core X 14 AWG	11000	13.310
4	Chromel Alumel Cond. PVC Insulated I & O Shielded Covered With Glass Mica Tape PVC Sheathed Unarmoured Thermocouple Cables Below 1000 V.		
4.01	12 Pair X 16 AWG	1500	1.620
4.02	24 Pair X 16 AWG	1000	2.060
5	Chromel Alumel Cond. PVC Insulated Overall Shielded Covered With Glass Mica Tape PVC Sheathed Unarmoured Thermocouple Cables Below 1000 V.		
5.01	1 Pair X 16 AWG	3000	0.360
6	Copper Cond. PVC Insulated I & O Shielded Covered With Glass Mica Tape PVC Sheathed Unarmoured Instrumentation Cables Below 1000 V.		
6.01	2 P X 16 AWG	7000	1.400
6.02	3 T X 16 AWG	1000	0.330
6.03	6 P X 16 AWG	19000	8.550
6.04	6 T X 16 AWG	5000	2.850
6.05	12 T X 16 AWG	2000	2.120
6.06	12 P X 16 AWG	16000	12.960
6.07	24 P X 16 AWG	7500	11.325
6.08	24 T X 16 AWG	1000	2.000
7	Copper Cond. PVC Insulated Unarmoured Cables Below 1000 V.		
7.01	1C X 4 AWG	8000	1.896
7.02	1C X 10 AWG	5000	0.320
8	Aluminium Cond. Covered with Semi Cond. Com. XLPE Insulated Cu. Tape PVC Sheathed Armoured 11 KV.		
8.01	3 Core X 300 Sq.MM	840	7.869
9	Copper Cond. ZHFR Insulated Unarmoured Cables Below 1000 V.		
9.01	1C X 16 Sq. MM	1750	0.289
9.02	1C X 25 Sq. MM	1430	0.365
9.03	1C X 6 Sq. MM	7500	0.488
10	Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Cu. Tape ZHFR Sheathed Armoured Cables 11 KV.		
10.01	3 Core X 120 Sq.MM	3000	22.293
11	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
11.01	4 Core X 25 Sq. MM	14000	26.180
11.02	4 Core X 25 Sq. MM	24000	44.880
12	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.		
12.01	4C X 25 Sq. MM	40000	74.800
12.02	4C X 25 Sq. MM	40000	74.800
13	Copper Cond. PE Insulated PE Sheathed Armoured Cables Below 1000 V.		
13.01	4 Core X 1.5 Sq. MM	24000	6.072
13.02	2 Core X 2.5 Sq. MM	24000	6.024

13.03	4 Core X 2.5 Sq. MM	51000	16.932
14	Copper Conductor Polythene Insulated ZHFR Sheathed Unarmoured CAT-6 Cables.		
14.01	4 P CAT-6	9320	0.617

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7 & 9 to 14.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 8.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 3, 8, 10 to 13.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 8 & 10.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 8 & 11.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No . 1 to 8, 11 .
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 8 & 10 to 13.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 8&10.
10. Quantities of import items at Sl. No. 9 to 16(LLDPE, Aluminium Trihydrate. Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 9, 10, 13 &14.
11. Quantity of import item at Sl. No. 17 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 6.
12. Import item at Sl. No. 18 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

	Case No.:117/3/81-ALC2/2018	Party Name:WAZIR CHAND & CO PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00194/AM19/	RLA File :29/24/040/00007/AM18/	Lic.No/Date:2910025307 05.10.2017	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance as under :

117 **Export Item** : Other Household Article made of Stainless Steel
Quantity : 81.720MT
Import items as under :

Item 1 as 71.580MT i.e. 1.10MT/MT content in the export product
Item 2 to 7 as applied i.e. 1.25MT/MT content in the export product

RA concerned may take subsequent consequential action accordingly.

118	**Case No.:3/21/81-ALC2/2017**	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0310816259	

:01/81/050/00444/AM18/	:03/94/040/00544/AM18/	10.10.2017	

Decision :NC considered agenda and decided to forward the application to MSME For examination/comments. The case stands deferred.

Case No.:9/21/81-ALC2/2017	Party Name:EKANGA FOIL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00450/AM18/	RLA File :08/24/040/00200/AM18/	Lic.No/Date:0810141124 10.10.2017	

119 **Decision :** NC considered the agenda and decided to **ratify** the norms for the above advance as allowing the wastage of 10% i.e. quantity of import may be allowed as under :

Sl.No.	Import Item Name	Quantity allowed
1	ALUMINIUM FOIL REEL	7590 Kg
2	ALUMINIUM FOIL REEL	8800 Kg
3	ALUMINIUM FOIL REEL	6600Kg

RA concerned may take subsequent consequential action accordingly.

Case No.:34/21/81-ALC2/2017	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
120 HQ File :01/81/050/00475/AM18/	RLA File :03/95/040/00496/AM18/	Lic.No/Date:0310816310 11.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as per SION C-1504.
RA concerned may take suitable consequential action accordingly.

Case No.:35/21/81-ALC2/2017	Party Name:POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
121 HQ File :01/81/050/00476/AM18/	RLA File :03/95/040/00497/AM18/	Lic.No/Date:0310816333 12.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as per SION C-1504.
RA concerned may take suitable consequential action accordingly.

Case No.:8/18/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
122 HQ File :01/81/050/00357/AM18/	RLA File :05/23/040/00251/AM18/	Lic.No/Date:0510404280 13.10.2017	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:6/18/81-ALC2/2017	Party Name:INDIA TRADING HOUSE	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
123	HQ File :01/81/050/00355/AM18/	RLA File :05/23/040/00238/AM18/	Lic.No/Date:0510404318 17.10.2017	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as applied for as per SION C-509 allowing the wastage of 10%.
RA concerned may take suitable consequential action accordingly.

	Case No.:9/18/81-ALC2/2017	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
124	HQ File :01/81/050/00358/AM18/	RLA File :04/24/040/00141/AM18/	Lic.No/Date:0410163600 17.10.2017	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:5/21/81-ALC2/2017	Party Name:AESTHETIC STAMPINGS & LAMINATIONS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00446/AM18/	RLA File :03/94/040/00563/AM18/	Lic.No/Date:0310816394 17.10.2017	

125 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 1.015kg/kg content in the export product as under :

Export Product : CRNGO Electrical Steel Slit Coils
Quantity – 500000KG
Import Item : CRNGO Electrical Steel Coils of Prime Quality
Quantity : 507500KG

RA concerned may take suitable consequential action accordingly.

	Case No.:31/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00472/AM18/	RLA File :03/95/040/00522/AM18/	Lic.No/Date:0310816399 17.10.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC
126 Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as under:

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310816399 DT. 17.10.2017)			
Sr. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable Wt (MTs)**
1.	**Copper Cond. XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below**		

	1000 V.		
1.01	1C X 150 Sq. MM	15000	25.950
1.02	1C X 400 Sq. MM	4000	17.040
1.03	1C X 185 Sq. MM	3000	6.390
1.04	1C X 240 Sq. MM	6000	16.140
1.05	1C X 240 Sq. MM	6000	16.140
1.06	1C X 185 Sq. MM	3000	6.390
1.07	1C X 240 Sq. MM	4500	12.105
1.08	1C X 300 Sq. MM	4500	14.850
1.09	1C X 300 Sq. MM	4500	14.850
2	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu. Tape ZHFR Sheathed Al. Wire Armoured Cables 11 KV.**		
2.01	1 Core X 300 Sq.MM	4000	15.400
3	**Aluminium Cond. Covered with Semi Cond. Comp. XLPE Insulated Cu. Wire Screened with Cu. Tape MDPE Sheathed Unarmoured Cables 11 KV.**		
3.01	3 Core X 300 Sq.MM	2000	10.580
3.02	3 Core X 300 Sq.MM	2000	10.580
4	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu. Tape PVC Sheathed Armoured Cables 11 KV.**		
4.01	3 Core X 240 Sq.MM	2000	25.460
4.02	3 Core X 70 Sq.MM	2000	10.720
4.03	3 Core X 120 Sq.MM	2000	14.820
4.04	3 Core X 70 Sq.MM	1000	5.360
5	**Cu. Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.**		
5.01	1 Core X 150 Sq.MM	4500	7.785
5.02	1 Core X 240 Sq.MM	4500	12.105
5.03	1 Core X 240 Sq.MM	8.070	3000
6	**Cu. Cond. PVC Insulated Unarmoured Cables Below 1000 V.**		
6.01	1 Core X 400 Sq.MM	500	1.840
6.02	1 Core X 300 Sq.MM	600	1.729
6.03	1 Core X 6 Sq.MM	1000	0.067
6.04	1 Core X 25 Sq.MM	1000	0.260
6.05	1 Core X 4 Sq.MM	64800	3.050
6.06	1 Core X 1.5 Sq.MM	432000	9.210
6.07	1 Core X 2.5 Sq.MM	252000	**8.165**
7	**Aluminium Cond. Covered with Semi Cond. Comp. XLPE Insulated Screened with Cu. Tape PVC Sheathed Al. Wire Armoured Cables 36 KV.**		
7.01	1 Core X 400 Sq.MM	102772	381.284
7.02	1 Core X 240 Sq.MM	26250	75.863
7.03	1 Core X 300 Sq.MM	23854	76.094

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 6.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 3, 5 &7.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 5 & 7.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2 to 4 & 7.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.4 to 7.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No . 4 to 7.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 4.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 to 4&7.
10. Quantities of import items at Sl. No. 9 to 15(Aluminium Trihydrate. Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 &2.
11. Import item at Sl. No. 16 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

Case No.:29/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00470/AM18/	RLA File :03/95/040/00559/AM18/	Lic.No/Date:0310816450 24.10.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as under:

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310816450 DT. 24.10.2017			
S. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable wt (MTs)**
1	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
1.01	5 Core X 95 Sq.MM	2000	13.580
1.02	5 Core X 70 Sq.MM	4500	22.005
1.03	5 Core X 95 Sq.MM	6000	40.740
1.04	5 Core X 70 Sq.MM	3000	14.670
1.05	19 Core X 2.5 Sq.MM	20000	26.180
1.06	48 Core X 2.5 Sq.MM	1000	2.857
1.07	19 Core X 2.5 Sq.MM	10000	13.090
2	**Aluminium Cond. Covered with Semi Cond. Comp. XLPE Insulated Screened with Cu. Tape PVC Sheathed Armoured Cables For 11 KV.**		

2.01	3 Core X 185 Sq.MM	5250	34.073
2.02	3 Core X 300 Sq.MM	1000	9.368
3	**Copper Conductor PE Insulated & Sheathed Armoured Cables Below 1000 V.**		
3.01	2 Core X 1.5 Sq.MM	30000	5.940
4	**Copper Cond. XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.**		
4.01	1C X 500 Sq. MM	6000	32.040
4.02	1C X 500 Sq. MM	6000	32.040
4.03	1C X 120 Sq. MM	6000	8.280
4.04	1C X 300 Sq. MM	9000	29.700
4.05	1C X 150 Sq. MM	3000	5.190
4.06	1C X 150 Sq. MM	3000	5.190
4.07	1C X 300 Sq. MM	6000	19.800
5	**Copper Conductor PE Insulated & Sheathed Unarmoured Cables Below 1000V.**		
5.01	2 Core X 2.5 Sq.MM	30000	2.820
5.02	4 Core X 2.5 Sq.MM	15000	2.325
6	**Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.**		
6.01	1 Core X 500 Sq.MM	2000	10.680
6.02	1 Core X 800 Sq.MM	1000	8.690
6.03	1 Core X 500 Sq.MM	3000	16.020
7	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape ZHFR Sheathed Al. Wire Armoured Cables For 11 KV.**		
7.01	1 Core X 185 Sq.MM	3000	7.902
7.02	1 Core X 300 Sq.MM	5000	19.250
8	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape PVC Sheathed Armoured Cables For 11 KV**		
8.01	3 Core X 95 Sq.MM	3000	19.140
8.02	3 Core X 95 Sq.MM	3000	19.140
9	**Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.**		
9.01	3C X 25 Sq. MM	10000	15.500
9.02	3C X 25 Sq. MM	36000	55.800
9.03	12C X 1.5 Sq. MM	20000	13.160
10	**Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.**		
10.01	3 Core X 240 Sq.MM	8000	29.056
10.02	3.5 Core X 150 Sq.MM	8000	22.192
10.03	3.5 Core X 185 Sq.MM	4000	13.596
10.04	3.5 Core X 240 Sq.MM	8000	32.528

10.05	3 Core X 95 Sq.MM	11000	18.700
10.06	4 Core X 16 Sq.MM	4000	2.644
10.07	4 Core X 120 Sq.MM	500	1.303
10.08	4 Core X 150 Sq.MM	6000	18.108
10.09	4 Core X 240 Sq.MM	4000	18.800
10.10	4 Core X 10 Sq.MM	2000	1.420
11	**Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables For 1100 V.**		
11.01	3 Core X 4 Sq.MM	40000	20.000
11.02	3 Core X 6 Sq.MM	1000	0.510
11.03	4 Core X 4 Sq.MM	7000	4.032
11.04	4 Core X 2.5 Sq.MM	3000	1.449
11.05	7 Core X 2.5 Sq.MM	15000	9.555
11.06	3 Core X 2.5 Sq.MM	50000	21.400
11.07	2 Core X 2.5 Sq.MM	5000	2.030
12	**Aluminium Conductor PVC Insulated PVC Sheathed Unarmoured Cables For 1100 V**		
12.01	1 Core X 70 Sq.MM	3000	1.158

1. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 3 to 9&11.
2. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2, 6, 7, 10 &12.
3. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 11.
4. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2, 7 & 8.
5. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.1, 2, 6, 8 &10 to 12.
6. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the export item at Sl. No . 1, 2, 6, 8 &10 to 12.
7. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 8 to 11.
8. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 , 7, 8 & 10.
9. Quantities of import items at Sl. No. 9 to 15(Aluminium Trihydrate. Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 &2.
10. Import item at Sl. No. 16 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

128	**Case No.:15/24/81-ALC2/2017**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:5610005237	

:01/81/050/00517/AM18/	:56/24/040/00027/AM18/	24.10.2017	

Decision : Committee considered the agenda and noted that the application had been forwarded to MOS for comments. Committee decided to await their comments and defer the case.

	Case No.:16/24/81-ALC2/2017	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
129	HQ File :01/81/050/00518/AM18/	RLA File :56/24/040/00025/AM18/	Lic.No/Date:5610005236 24.10.2017	

Decision : Committee considered the agenda and noted that the application had been forwarded to MOS for comments. Committee decided to await their comments and defer the case.

	Case No.:5/18/81-ALC2/2017	Party Name:GAMESA RENEWABLE PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
130	HQ File :01/81/050/00354/AM18/	RLA File :04/24/040/00147/AM18/	Lic.No/Date:0410163616 25.10.2017	

Decision : Committee considered the agenda and decided to forward the application to Tech-1 for and defer the case.

	Case No.:18/21/81-ALC2/2017	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00459/AM18/	RLA File :03/95/040/00369/AM18/	Lic.No/Date:0310816636 30.10.2017	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per DIPP comments vide their No: 7/31/2018/TSW dated 3 May, 2018 as under :

Export Products (EP): Carbon Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3mm thickness.

131 **Import Items:**

(i) Item 1, 2, 3, 4, 5 and 6 may be allowed as per SION C1291.

(i) % wastage on net content for the items 7 and 8 may be allowed as repeat of AA No. 0310808762 dated 26.10.2016 ratified in NC meeting dated 27.12.2016.

(ii) % wastage on net content for the items 9 and 11 may be allowed as 1.02kgs/kg and 1.01kgs/kg respectively.

(iii) Item 10 may be allowed on net to net basis with accountability clause as per GN4.

(iv) These import items may be allowed as per the above-referred SIONs/%wastages or as applied for, whichever is less.

(v) Import items should be of relevant grade, size and specifications as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA concerned may take subsequent consequential action accordingly.

	Case No.:20/21/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
132	HQ File :01/81/050/00461/AM18/	RLA File :03/95/040/00581/AM18/	Lic.No/Date:0310816619 30.10.2017	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888.
RA concerned may take subsequent consequential action accordingly.

	Case No.:50/24/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
133	HQ File :01/81/050/00552/AM18/	RLA File :05/24/040/00336/AM18/	Lic.No/Date:0510404414 30.10.2017	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing the wastage of 10%
RA concerned may take subsequent consequential action accordingly.

	Case No.:39/21/81-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00480/AM18/	RLA File :03/95/040/01020/AM17/	Lic.No/Date:0310816650 31.10.2017	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per DIPP comments vide F. No: 7/31/2018/TSW dated 18.04.2018 as under :

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Export Products (EP): Aluminium Conductor Steel Reinforced

Import Items:

(i) Item 1, 2 and 3 may be allowed as per SION C7.
(ii) Item 4 may be allowed as 2% of FOB value of EPs at Sl No. 1 and 2.
(iii) These import items may be allowed as per the above-referred SIONs or as applied for, whichever is less.
(iv) Import items should be of relevant grade, size, thickness, diameter as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA concerned may take subsequent consequential action accordingly.

135	**Case No.:21/21/81-ALC2/2017**	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00462/AM18/	RLA File :03/95/040/00602/AM18/	Lic.No/Date:0310816757 01.11.2017	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888.
RA concerned may take subsequent consequential action accordingly.

	Case No.:38/21/81-ALC2/2017	Party Name:SCHOCH REEDS INDIA PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
136	HQ File :01/81/050/00479/AM18/	RLA File :03/95/040/00626/AM18/	Lic.No/Date:0310816795 03.11.2017	

Decision : Committee considered the agenda and noted that the application had been referred to DIPP for comments. Committee decided to await their comments and defer the case.

Case No.:32/21/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00473/AM18/	RLA File :03/95/040/00596/AM18/	Lic.No/Date:0310816800 06.11.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 2 under the Advance Authorization may be specified as per enclosed Annexure.

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EXPORT ITEM LIST ADVANCE AUTHORISATION NO. 0310816800 DT. 06.11.2017			
Sr. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable wt (MTs)**
1	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
1.01	4 Core X 70 Sq.MM	8750	34.886
1.02	3 Core X 16 Sq.MM	18000	19.800
2	**Copper Cond. PVC Insulated Unarmoured Cables Below 1000 V.**		
2.01	1 Core X 25 Sq.MM	1520	0.395
2.02	1 Core X 70 Sq.MM	36191	24.031
2.03	1 Core X 70 Sq.MM	21500	14.276
2.04	1 Core X 300 Sq.MM	1000	2.883

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 &2.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1.
4. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
5. Quantity of import item at Sl. No. 4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2.

6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the Export items at Sl. No. 1.
7. Import item at Sl. No. 6 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

	Case No.:23/21/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
138	HQ File :01/81/050/00464/AM18/	RLA File :03/95/040/00603/AM18/	Lic.No/Date:0310816891 08.11.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 11.07 MT & 15.99MT respectively.
RA may take necessary consequential action accordingly.

	Case No.:24/21/81-ALC2/2017	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
139	HQ File :01/81/050/00465/AM18/	RLA File :03/95/040/00604/AM18/	Lic.No/Date:0310816893 08.11.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 29.52 MTs only.
RA may take necessary consequential action accordingly.

	Case No.:13/21/81-ALC2/2017	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
140	HQ File :01/81/050/00454/AM18/	RLA File :02/24/040/00123/AM18/	Lic.No/Date:0210207958 09.11.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for.
RA may take necessary consequential action accordingly.

	Case No.:31/24/81-ALC2/2017	Party Name:TATA INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
141	HQ File :01/81/050/00533/AM18/	RLA File :02/24/040/00125/AM18/	Lic.No/Date:0210207968 10.11.2017	

Decision : Committee considered the agenda and noted that the application had been referred to DIPP for comments. Committee decided to await their comments and defer the case.

142	**Case No.:37/3/81-ALC2/2018**	Party Name:ESWARI GLOBAL	Meet No/Date:3/81-	**Rejected**

	METAL INDUSTRIES PRIVATE LIMITED.	ALC2/2018 14.08.2018	
HQ File :01/81/050/00114/AM19/	RLA File :07/24/040/00194/AM18/	Lic.No/Date:0710112391 10.11.2017	

Decision : Committee considered the agenda for the above Advance Authorisation and noted that there is no difference in export item 1 and import item . Accordingly, Committee decided to reject the case.
RA concerned may take suitable consequential action accordingly.

Case No.:36/21/81-ALC2/2017	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00477/AM18/	RLA File :03/95/040/00646/AM18/	Lic.No/Date:0310817016 13.11.2017	

143 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing wastage of 2% as under :

Sl.No.	Export Item Name	Qty	Sl. No.	Import Item Name	Quantity allowed
1	SS Bands Gr.201	98000Kg	1	SS STRIP GR.201	99960Kg
2	SS Bands Gr.202	24500 Kg	2	SS STRIP GR.202	24990Kg
3	SS Bands Gr.304	24500 Kg	3	SS STRIP GR.304	24990Kg
4	SS Bands Gr.316	29400 Kg	4	SS STRIP GR.316	29988Kg
5	SS Bands Gr.430	98000 Kg	5	SS STRIP GR 430	99960Kg

RA may take necessary consequential action accordingly.

Case No.:27/21/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
HQ File :01/81/050/00468/AM18/	RLA File :03/95/040/00633/AM18/	Lic.No/Date:0310817029 14.11.2017	

144 **Decision :**NC considered the agenda and decided to ask the firm to furnish the following information as requested by MoS representative present in the meeting:

(i) Thickness wise and grade wise width of cold rolled stainless steel coils, strips (Prime) to be imported.

(ii) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.

The case stands deferred to next NC meeting.

Case No.:28/21/81-ALC2/2017	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
HQ File :01/81/050/00469/AM18/	RLA File :03/95/040/00635/AM18/	Lic.No/Date:0310817030 14.11.2017	

145 **Decision :**NC considered the agenda and decided to ask the firm to furnish the following information as requested by MoS representative present in the meeting:

(i) Thickness wise and grade wise width of cold rolled stainless steel coils, strips (Prime) to be imported.
(ii) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.

The case stands deferred to next NC meeting.

	Case No.:13/3/81-ALC2/2018	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
146	HQ File :01/81/050/00090/AM19/	RLA File :05/23/040/00302/AM18/	Lic.No/Date:0510404597 14.11.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MeitY for comments and defer the case.

	Case No.:4/3/81-ALC2/2018	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
147	HQ File :01/81/050/00081/AM19/	RLA File :13/24/040/00028/AM18/	Lic.No/Date:1310048780 15.11.2017	

Decision : Committee considered the agenda and noted that the application had been referred to DIPP for comments. Committee decided to await their comments and defer the case.

	Case No.:26/24/81-ALC2/2017	Party Name:RATNAMANI METALS AND TUBES LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00528/AM18/	RLA File :08/24/040/00236/AM18/	Lic.No/Date:0810141320 15.11.2017	

148 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per DIPP comments vide their F.No. 7/48/2018-TSW dated 17th May, 2018 as under :

(i) The import items may be allowed as per SION C-1291 or as applied for, whichever is less.
(ii) The Import items should be of relevant grade, size and specifications as contained in the respective EPs. Net content of above input in the EP will be as certified by jurisdictional GST Authorities.

RA may take necessary consequential action accordingly.

	Case No.:8/21/81-ALC2/2017	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
149	HQ File :01/81/050/00449/AM18/	RLA File :13/24/040/00034/AM18/	Lic.No/Date:1310048781 15.11.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:12/24/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
150	HQ File :01/81/050/00514/AM18/	RLA File :03/95/040/00667/AM18/	Lic.No/Date:0310817123 17.11.2017	
	Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888. RA concerned may take subsequent consequential action accordingly.			

	Case No.:13/24/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
151	HQ File :01/81/050/00515/AM18/	RLA File :03/95/040/00673/AM18/	Lic.No/Date:0310817124 17.11.2017	
	Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888. RA concerned may take subsequent consequential action accordingly.			

	Case No.:14/24/81-ALC2/2017	Party Name:METAL PORT.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
152	HQ File :01/81/050/00516/AM18/	RLA File :03/95/040/00675/AM18/	Lic.No/Date:0310817125 17.11.2017	
	Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888. RA concerned may take subsequent consequential action accordingly.			

	Case No.:29/24/81-ALC2/2017	Party Name:SCHOCH REEDS INDIA PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
153	HQ File :01/81/050/00531/AM18/	RLA File :03/95/040/00672/AM18/	Lic.No/Date:0310817121 17.11.2017	Defer Date: 14.08.2018
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.			

	Case No.:39/24/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
154	HQ File :01/81/050/00541/AM18/	RLA File :05/23/040/00278/AM18/	Lic.No/Date:0510404630 17.11.2017	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.			

155	**Case No.:25/21/81-ALC2/2017**	Party Name:PEPPERL&FUCHS MANUFACTURING (INDIA) PRIVATE LIMITE	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

	HQ File :01/81/050/00466/AM18/	RLA File :04/24/040/00163/AM18/	Lic.No/Date:0410163715 20.11.2017	
	Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance allo0wing the wastage of 5%. RA should call weight of the export item made of (Grade SS316L). RA concerned may take subsequent consequential action accordingly.			

	Case No.:37/21/81-ALC2/2017	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
156	HQ File :01/81/050/00478/AM18/	RLA File :05/24/040/00371/AM18/	Lic.No/Date:0510404659 20.11.2017	
	Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for. RA concerned may take subsequent consequential action accordingly.			

	Case No.:26/21/81-ALC2/2017	Party Name:PETZ CREATION	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
157	HQ File :01/81/050/00467/AM18/	RLA File :05/24/040/00383/AM18/	Lic.No/Date:0510404687 22.11.2017	
	Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing wastage of 10%. RA concerned may take subsequent consequential action accordingly.			

	Case No.:8/24/81-ALC2/2017	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
158	HQ File :01/81/050/00510/AM18/	RLA File :02/24/040/00135/AM18/	Lic.No/Date:0210207994 22.11.2017	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to MoS for comments and defer the case.			

	Case No.:28/24/81-ALC2/2017	Party Name:SCHOCH REEDS INDIA PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
159	HQ File :01/81/050/00530/AM18/	RLA File :03/95/040/00702/AM18/	Lic.No/Date:0310817217 22.11.2017	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.			

160	**Case No.:37/24/81-ALC2/2017**	Party Name:GOLDEN PEAKOCK OVERSEAS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00539/AM18/	RLA File :05/23/040/00317/AM18/	Lic.No/Date:0510404688 22.11.2017	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per GN-4 of the Engineering Product.
RA concerned may take subsequent consequential action accordingly.

	Case No.:33/21/81-ALC2/2017	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
161	HQ File :01/81/050/00474/AM18/	RLA File :04/24/040/00145/AM18/	Lic.No/Date:0410163731 23.11.2017	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of lead contend in the import item for examination of the case. The case stands deferred.

	Case No.:12/21/81-ALC2/2017	Party Name:INDUSTRIAL METAL POWDERS INDIA PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00453/AM18/	RLA File :31/83/040/00112/AM18/	Lic.No/Date:3110066921 24.11.2017	

162 **Decision:** Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above as per earlier written comments for AA NO.3110065614 dated 28.08.2015 ratified in NC M.No. 23/81 dated 23.02.2016 as under :

i. Import may be allowed for 560MT inclusive of 12% wastage after affecting 20% recovery for scrap.

RA concerned may take suitable consequential action accordingly.

	Case No.:24/24/81-ALC2/2017	Party Name: POSCO MAHARASHTRA STEEL PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
163	HQ File :01/81/050/00526/AM18/	RLA File :03/95/040/00640/AM18/	Lic.No/Date:0310817291 24.11.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MoS for comments and defer the case.

	Case No.:22/3/81-ALC2/2018	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
164	HQ File :01/81/050/00099/AM19/	RLA File :03/94/040/00669/AM18/	Lic.No/Date:0310817289 24.11.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

165	**Case No.:7/21/81-ALC2/2017**	Party Name:BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0410163738	

:01/81/050/00448/AM18/	:04/24/040/00153/AM18/	28.11.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

Case No.:61/3/81-ALC2/2018	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00138/AM19/	RLA File :03/94/040/00641/AM18/	Lic.No/Date:0310817363 28.11.2017	

Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above advance authorisation as under :

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Sl. No.	Description of Item of export	Quantity	Description of item of import	Quantity
1	Cold Rolled Grain Oriented (CRGO) Steel Slit Coils for Transformer Cores width up to 600mm	300MT	Cold Rolled Grain Oriented (CRGO) Steel Slit Coils form (Prime Quality) of relevant grade having width more than 600mm	304.5MT

RA concerned may take suitable consequential action accordingly.

Case No.:32/24/81-ALC2/2017	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
167 HQ File :01/81/050/00534/AM18/	RLA File :04/24/040/00173/AM18/	Lic.No/Date:0410163757 30.11.2017	

Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above advance authorisation on repeat basis with AA No. 0410160686 ratified in Meeting No. 2/81 dated 18.04.2017.
RA concerned may take suitable consequential action accordingly.

Case No.:25/24/81-ALC2/2017	Party Name:R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
168 HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

169 **Case No.:48/24/81-ALC2/2017**	Party Name:RAJHANS METALS PVT. LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00550/AM18/	RLA File :24/24/040/00032/AM18/	Lic.No/Date:2410042309 05.12.2017	

Decision : Committee considered the agenda and decided to ratify the norms for the above advance authorization on repeat with AA No. 2410042282 dated 03.10.2017 as under :

i. Words - Containing Copper: 61.5%, Zinc 36% and Lead 2.5% may be suffixed with the description of the export item.
ii. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 162975Kgs as 1.06Kgs/Kg content in the export product taking clue from SION C-1167.
iii. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 91800Kgs as 1.02Kgs/Kg content in the export product taking clue from SION C-1167.

RA concerned may take suitable consequential action accordingly.

	Case No.:43/24/81-ALC2/2017	Party Name:NAPINO AUTO & ELECTRONICS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
170	HQ File :01/81/050/00545/AM18/	RLA File :05/24/040/00389/AM18/	Lic.No/Date:0510404735 06.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MeitY for comments and defer the case.

	Case No.:49/24/81-ALC2/2017	Party Name:SANEET STEELS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
171	HQ File :01/81/050/00551/AM18/	RLA File :05/24/040/00388/AM18/	Lic.No/Date:0510404728 06.12.2017	

Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above advance authorisation as applied for allowing the wastage of 10%.

RA concerned may take suitable consequential action accordingly.

	Case No.:52/24/81-ALC2/2017	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00554/AM18/	RLA File :05/24/040/00381/AM18/	Lic.No/Date:0510404730 06.12.2017	

172 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization may be allowed on repeat with AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017 as under :

i. Words "Relevant" may be prefixed with the description of import items at Sl.No.1 to 4.
ii. Quantities of import items at Sl. No. Sl.No.1 &2 may be allowed as 177760Kg and 24240Kg respectively i.e. as 1.01 Kg content in the export product-1.
iii. Quantities of import items at Sl. No. Sl.No.3 & 4 may be allowed as 5868.10Kg and 1201.9Kg respectively i.e. as 1.01 Kg content in the export product-2.

RA concerned may take suitable consequential action accordingly

173	**Case No.:11/24/81-ALC2/2017**	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018	**Status: Deferred**

		14.08.2018	
HQ File :01/81/050/00513/AM18/	RLA File :02/24/040/00143/AM18/	Lic.No/Date:0210208034 07.12.2017	

Decision : Committee considered the agenda for the above case and decided to ask the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

Case No.:23/24/81-ALC2/2017	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00525/AM18/	RLA File :03/95/040/00738/AM18/	Lic.No/Date:0310817584 07.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as listed below:.

EXPORT ITEM LIST - ADVANCE AUTHORISATION NO. 0310817584 DT. 07.12.2017

Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	**Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
1.01	4 Core X 95 Sq.MM	8000	23.040
1.02	4 Core X 240 Sq.MM	10000	61.800
2	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape PVC Sheathed Armoured Cables 11 KV.**		
2.01	3 Core X 300 Sq.MM	3000	44.880
3	**Copper Conductor XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.**		
3.01	1 Core X 185 Sq.MM	6000	12.780
3.02	1 Core X 300 Sq.MM	3000	9.900
4	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.**		
4.01	4 Core X 6 Sq.MM	15000	10.695
4.02	4 Core X 6 Sq.MM	15000	10.695
4.03	5 Core X 16 Sq.MM	12000	18.372
5	**Copper Conductor PE Insulated PE Sheathed Unarmoured Cables Below 1000 V.**		
5.01	2 Core X 1.5 Sq.MM	30000	2.280
5.02	2 Core X 2.5 Sq.MM	21000	2.247

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5.03	4 Core X 1.5 Sq.MM	30000	3.480
6	**Copper Conductor PE Insulated PE Sheathed Armoured Cables Below 1000 V.**		
6.01	4 Core X 1.5 Sq.MM	30000	7.560
6.02	2 Core X 2.5 Sq.MM	12000	3.012
7	**Copper Conductor XLPE Insulated PVC Sheathed AL. Wire Armoured Cables Below 1000 V.**		
7.01	1 Core X 50 Sq.MM	900	0.630
7.02	1 Core X 70 Sq.MM	900	0.828
7.03	1 Core X 95 Sq.MM	700	0.826
7.04	1 Core X 185 Sq.MM	600	1.296
8	**Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cables Below 1000 V.**		
8.01	4 Core X 6 Sq.MM	1000	0.530
8.02	4 Core X 10 Sq.MM	1350	0.999
8.03	4 Core X 4 Sq.MM	1000	0.420
9	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
9.01	3.5 Core X 25 Sq.MM	1000	1.650
9.02	3.5 Core X 240 Sq.MM	1250	13.450
9.03	3.5 Core X 300 Sq.MM	500	6.500
9.04	5 Core X 70 Sq.MM	3000	14.670
9.05	48 Core X 1.5 Sq.MM	2000	3.660
10	**Copper Conductor XLPE Insulated Overall Shielded PVC Sheathed Armoured Instrumentation Cables Below 1000 V.**		
10.01	1 Pair X 0.9 Sq.MM	1000	0.225
10.02	1 T X 0.9 Sq.MM	1000	0.250
11	**Copper Cond. Covered with Glass Mica Tape XLPE Insulated Overall Shielded HDPE and PVC Sheathed Armoured Cables Below 1000 V.**		
11.01	1 T X 1.5 Sq.MM	1000	0.770
12	**Stranded Round Compacted Copper Conductor**		
12.01	35 Sq.MM	3000	0.909

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 to 12.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No.1, 3&7.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 11.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1, 2, 7 to11.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 7 to11.

7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./kg content in the export item at Sl. No. 1, 2, 7 to11.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 7 to11.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2.
10. Quantities of import items at Sl. No. 9 to 15(Aluminium Trihydrate. Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 3&4.
11. Quantity of import item at Sl. No. 16 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export items at Sl. No. 11.
12. Quantity of import item at Sl. No. 17 i.e. HDPE compound may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 11.
13. Import item at Sl. No. 18 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

	Case No.:18/3/81-ALC2/2018	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
175	HQ File :01/81/050/00095/AM19/	RLA File :11/24/040/00005/AM18/	Lic.No/Date:1110028309 11.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DHI for comments and defer the case.

	Case No.:19/24/81-ALC2/2017	Party Name:NICO EXTRUSIONS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
176	HQ File :01/81/050/00521/AM18/	RLA File :03/95/040/00423/AM18/	Lic.No/Date:0310817742 13.12.2017	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage content of copper in both Export and import item for examination of the case. The case stands deferred.

	Case No.:42/24/81-ALC2/2017	Party Name:LAXMI TRADERS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
177	HQ File :01/81/050/00544/AM18/	RLA File :05/23/040/00351/AM18/	Lic.No/Date:0510404904 13.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for.
RA may take necessary consequential action accordingly.

178	**Case No.:20/24/81-ALC2/2017**	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00522/AM18/	RLA File :03/95/040/00732/AM18/	Lic.No/Date:0310817774 14.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 28.29MT.
RA may take necessary consequential action accordingly.

179	**Case No.:21/24/81-ALC2/2017**	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00523/AM18/	RLA File :03/95/040/00682/AM18/	Lic.No/Date:0310817772 14.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 11.07MT & 15.99MT respectively.
RA may take necessary consequential action accordingly.

180	**Case No.:38/24/81-ALC2/2017**	Party Name:JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date:0510404940 14.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

181	**Case No.:53/24/81-ALC2/2017**	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00555/AM18/	RLA File :05/24/040/00431/AM18/	Lic.No/Date:0510404934 14.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10% i.e. import item quantity as 195800Kg.
RA may take necessary consequential action accordingly.

182	**Case No.:36/3/81-ALC2/2018**	Party Name:ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00113/AM19/	RLA File :34/24/040/00249/AM18/	Lic.No/Date:3410043706 18.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the quantity of import item as 19.32MT.
RA may take necessary consequential action accordingly.

183	**Case No.:69/3/81-ALC2/2018**	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00146/AM19/	RLA File :56/24/040/00031/AM18/	Lic.No/Date:5610005277 18.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to

forward the application to MoS for comments and defer the case.

	Case No.:44/24/81-ALC2/2017	Party Name:P.K.STEEL AND METAL WORKS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
184	HQ File :01/81/050/00546/AM18/	RLA File :05/24/040/00398/AM18/	Lic.No/Date:0510404994 19.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10% i.e. import item quantity as 118800Kg. RA may take necessary consequential action accordingly.

	Case No.:22/24/81-ALC2/2017	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
185	HQ File :01/81/050/00524/AM18/	RLA File :04/24/040/00190/AM18/	Lic.No/Date:0410163810 20.12.2017	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of lead contend in the import item for examination of the case. The case stands deferred.

	Case No.:40/24/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
186	HQ File :01/81/050/00542/AM18/	RLA File :05/23/040/00324/AM18/	Lic.No/Date:0510405008 20.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:34/24/81-ALC2/2017	Party Name:TRINITY PLAST	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
187	HQ File :01/81/050/00536/AM18/	RLA File :03/95/040/00771/AM18/	Lic.No/Date:0310817977 22.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for i.e. 55MT.
RA may take necessary consequential action accordingly.

	Case No.:27/24/81-ALC2/2017	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
188	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date:0310818017 26.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:30/24/81-ALC2/2017	Party Name:TARAPUR TRANSFORMERS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
189	HQ File :01/81/050/00532/AM18/	RLA File :03/95/040/00593/AM18/	Lic.No/Date:0310818016 26.12.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 2% i.e. import item quantity as 510000Kg. RA may take necessary consequential action accordingly.			

	Case No.:51/24/81-ALC2/2017	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
190	HQ File :01/81/050/00553/AM18/	RLA File :05/24/040/00462/AM18/	Lic.No/Date:0510405105 26.12.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 10%. RA may take necessary consequential action accordingly.			

	Case No.:1/24/81-ALC2/2017	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
191	HQ File :01/81/050/00503/AM18/	RLA File :13/24/040/00045/AM18/	Lic.No/Date:1310048817 27.12.2017	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.			

	Case No.:10/24/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
192	HQ File :01/81/050/00512/AM18/	RLA File :02/24/040/00156/AM18/	Lic.No/Date:0210208086 27.12.2017	
	Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the percentage of lead content in the import item for examination of the case. The case stands deferred.			

	Case No.:45/24/81-ALC2/2017	Party Name:PARSVNATH OVERSEAS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
193	HQ File :01/81/050/00547/AM18/	RLA File :05/24/040/00459/AM18/	Lic.No/Date:0510405116 27.12.2017	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 10%. RA may take necessary consequential action accordingly.			

194	**Case No.:54/24/81-ALC2/2017**	Party Name:TDT COPPER	Meet No/Date:3/81-	**Approved**

		LIMITED	ALC2/2018 14.08.2018	
	HQ File :01/81/050/00556/AM18/	RLA File :05/24/040/00464/AM18/	Lic.No/Date:0510405117 27.12.2017	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 1%.
RA may take necessary consequential action accordingly.

	Case No.:36/24/81-ALC2/2017	Party Name:YOGESHWAR POLYMERS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
195	HQ File :01/81/050/00538/AM18/	RLA File :08/24/040/00289/AM18/	Lic.No/Date:0810141642 28.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to **Tech-1** for comments and defer the case.

	Case No.:2/24/81-ALC2/2017	Party Name:GANGES INTERNATIONALE (P) LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
196	HQ File :01/81/050/00504/AM18/	RLA File :04/24/040/00197/AM18/	Lic.No/Date:0410163844 29.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:7/24/81-ALC2/2017	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
197	HQ File :01/81/050/00509/AM18/	RLA File :02/24/040/00154/AM18/	Lic.No/Date:0210208091 29.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MNRE for comments and defer the case.

	Case No.:41/24/81-ALC2/2017	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
198	HQ File :01/81/050/00543/AM18/	RLA File :05/23/040/00355/AM18/	Lic.No/Date:0510405148 29.12.2017	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

199	**Case No.:59/3/81-ALC2/2018**	Party Name:KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00136/AM19/	RLA File :56/24/040/00035/AM18/	Lic.No/Date:5610005296 03.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:43/3/81-ALC2/2018	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
200	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the percentage of lead content in both (import & export) for examination of the case. The case stands deferred.

	Case No.:5/24/81-ALC2/2017	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
201	HQ File :01/81/050/00507/AM18/	RLA File :04/24/040/00194/AM18/	Lic.No/Date:0410163870 05.01.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the percentage of lead content in both (import & export) for examination of the case. The case stands deferred.

	Case No.:46/24/81-ALC2/2017	Party Name: R.K.ENTERPRISES.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
202	**HQ File :01/81/050/00548/AM18/**	RLA File :05/24/040/00495/AM18/	Lic.No/Date:0510405246 05.01.2018	

Decision: Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 10%.
RA may take necessary consequential action accordingly.

	Case No.:40/3/81-ALC2/2018	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Rejected**
203	HQ File :01/81/050/00117/AM19/	RLA File :31/83/040/00121/AM18/	Lic.No/Date:3110066955 05.01.2018	

Decision : Committee considered the agenda in the above case and noted that no specific input item and accordingly decided to **reject** the case with direction to firm to pay applicable duty for EODC.
RA concerned may take necessary consequential action accordingly.

	Case No.:51/3/81-ALC2/2018	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
204	HQ File :01/81/050/00128/AM19/	RLA File :13/24/040/00048/AM18/	Lic.No/Date:1310048826 05.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization taking clue from SION C-1579, Advance Authorisation may be

ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 54307Kgs as 1.03 Kgs/Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be allowed as applied for i.e. 41097Kgs as 1.03 Kgs./Kg. content in the export item.

RA may take necessary consequential action accordingly.

Case No.:52/3/81-ALC2/2018	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00129/AM19/	RLA File :13/24/040/00049/AM18/	Lic.No/Date:1310048825 05.01.2018	

205 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above advance authorization taking clue from SION C-1579, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 69525Kgs as 1.03 Kgs/Kg. content in the export item.
2. Description of import item at Sl. No. 2 may be allowed as applied for i.e. 56650Kgs as 1.03 Kgs./Kg. content in the export item.

RA may take necessary consequential action accordingly.

Case No.:78/3/81-ALC2/2018	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00155/AM19/	RLA File :03/95/040/00806/AM18/	Lic.No/Date:0310818249 05.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 12 under the Advance Authorization may be specified as listed below:.

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EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310818249 DT. 05.01.2018)			
Sr. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable wt (MTs)**
1	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Screened with Cu.Tape PVC Sheathed Armoured Cables 11 KV.**		
1.01	3 Core X 240 Sq.MM	1000	12.730
1.02	3 Core X 185 Sq.MM	3000	29.640
2	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
2.01	3 Core X 150 Sq.MM	2000	12.040
2.02	2 Core X 25 Sq.MM	8000	8.880
2.03	3 Core X 25 Sq.MM	40000	61.600

2.04	2 Core X 25 Sq.MM	8000	8.880
2.05	3 Core X 150 Sq.MM	2000	12.040
3	**Cu. Cond. Covered With Semi. Cond. Comp. XLPE Insulated Cu. Wire Screened with Cu.Tape PVC Sheathed Armoured Cables 33 KV.**		
3.01	3 Core X 95 Sq.MM	7000	83.986
4	**Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V.**		
4.01	1 Core X 6 Sq.MM	1750	0.117
4.02	1 Core X 16 Sq.MM	3570	0.589
5	**Copper Conductor XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000 V.**		
5.01	4 Core X 4 Sq.MM	4130	1.425
5.02	4 Core X 16 Sq.MM	500	0.173
6	**Copper Conductor Polythene Insulated PVC Sheathed Unarmoured CAT-6 Cables Below 1000 V.**		
6.01	4 Pair X 24 AWG	8540	0.342
7	**Tinned Copper Conductor ZHFR Insulated ZHFR Sheathed Unarmoured Solar Cables 1500 V.**		
7.01	1 Core X 4 Sq.MM	11400	0.593
7.02	1 Core X 6 Sq.MM	21900	1.555
8	**Aluminium Conductor XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000 V.**		
8.01	4 Core X 25 Sq.MM	1020	0.592
8.02	4 Core X 35 Sq.MM	6750	4.860
9	**Aluminium Conductor XLPE Insulated PVC Sheathed Armoured Cables 1100 V.**		
9.01	3 Core X 240 Sq.MM	3000	10.734
9.02	3.5 Core X 240 Sq.MM	3500	14.231
9.03	4 Core X 185 Sq.MM	1500	5.786
10	**Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1100 V.**		
10.01	12 Core X 2.5 Sq.MM	4000	3.172
10.02	3 Core X 4 Sq.MM	80000	40.000
10.03	19 Core X 2.5 Sq.MM	14000	14.168
10.04	3 Core X 2.5 Sq.MM	159000	68.052
10.05	2 Core X 2.5 Sq.MM	5000	2.030
11	**Aluminium Conductor XLPE Insulated PVC Sheathed Unarmoured Cables 3.6 KV.**		
11.01	1 Core X 300 Sq.MM	92000	108.560

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg.

content in the export items at Sl. No. 1 to 10.

3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 8, 9 &11.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 3, 5, 8 to 11..
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 3.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 to 11.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 to 11.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1 to 3, 9 & 10.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 3.
10. Quantities of import items at Sl. No. 9 to 15(Aluminium Trihydrate. Silane Coupling Agent, Perkadox, Antioxidant, Calcium Carbonate, Calcined Clay, Magnesium Hydroxide) may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 7.
11. Quantity of import item at Sl. No. 16 i.e. HDPE Compound may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No 6.
12. Import item at Sl. No. 17 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

	Case No.:92/3/81-ALC2/2018	Party Name:SCHWEITZER ENGINEERING LABORATORIES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
207	HQ File :01/81/050/00169/AM19/	RLA File :05/24/040/00493/AM18/	Lic.No/Date:0510405255 08.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as per GN-4 of the Engineering Product.
RA may take necessary consequential action accordingly.

	Case No.:90/3/81-ALC2/2018	Party Name:SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
208	HQ File :01/81/050/00167/AM19/	RLA File :05/24/040/00451/AM18/	Lic.No/Date:0510405295 10.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MoS for comments and defer the case.

	Case No.:9/24/81-ALC2/2017	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
209	HQ File :01/81/050/00511/AM18/	RLA File :02/24/040/00162/AM18/	Lic.No/Date:0210208123 11.01.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the percentage of lead content import item for examination of the case. The case stands deferred.

	Case No.:27/3/81-ALC2/2018	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00104/AM19/	RLA File :05/23/040/00387/AM18/	Lic.No/Date:0510405317 11.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC meeting No.24/81 dated 21.2.2017 as under :

210 **Export Product**: Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)
Import item :

(i) Import items at Sl. No. 1 & 3 may be allowed as 1.09 Kgs./Kg. content in the export product after taking 1/3rd recovery.
(ii) Import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in the export product after taking 2/3rd recovery.
(iii) Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA may take necessary consequential action accordingly.

	Case No.:109/3/81-ALC2/2018	Party Name:VARDHMAN IMPEX	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
211	HQ File :01/81/050/00186/AM19/	RLA File :05/24/040/00509/AM18/	Lic.No/Date:0510405307 11.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing wastage of 10%.
RA may take necessary consequential action accordingly.

	Case No.:19/3/81-ALC2/2018	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
212	HQ File :01/81/050/00096/AM19/	RLA File :11/24/040/00006/AM18/	Lic.No/Date:1110028319 12.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DHI for comments and defer the case.

	Case No.:20/3/81-ALC2/2018	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
213	HQ File :01/81/050/00097/AM19/	RLA File :11/24/040/00007/AM18/	Lic.No/Date:1110028321 12.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DHI for comments and defer the case.

	Case No.:33/3/81-ALC2/2018	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
214	HQ File :01/81/050/00110/AM19/	RLA File :13/24/040/00051/AM18/	Lic.No/Date:1310048834 12.01.2018	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.			

	Case No.:42/3/81-ALC2/2018	Party Name:GOLDEN PEAKOCK OVERSEAS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
215	HQ File :01/81/050/00119/AM19/	RLA File :05/23/040/00371/AM18/	Lic.No/Date:0510405330 12.01.2018	
	Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above as per GN-4 of the Engineering Product. RA concerned may take suitable consequential action accordingly.			

	Case No.:75/3/81-ALC2/2018	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
216	HQ File :01/81/050/00152/AM19/	RLA File :05/24/040/00488/AM18/	Lic.No/Date:0510405338 12.01.2018	
	Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the percentage of lead content in both (import & export) for examination of the case. The case stands deferred.			

	Case No.:17/3/81-ALC2/2018	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
217	HQ File :01/81/050/00094/AM19/	RLA File :03/94/040/00806/AM18/	Lic.No/Date:0310818482 15.01.2018	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to MoS for comments and defer the case.			

	Case No.:89/3/81-ALC2/2018	Party Name:SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
218	HQ File :01/81/050/00166/AM19/	RLA File :05/24/040/00452/AM18/	Lic.No/Date:0510405344 15.01.2018	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to MoS for comments and defer the case.			

219	**Case No.:105/3/81-ALC2/2018**	Party Name:TITAGARH WAGONS LIMITED.	Meet No/Date:3/81-ALC2/2018	**Approved**

			14.08.2018	
	HQ File :01/81/050/00182/AM19/	RLA File :02/24/040/00161/AM18/	Lic.No/Date:0210208127 15.01.2018	

Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above as per SION C-1647.
RA concerned may take suitable consequential action accordingly.

	Case No.:55/3/81-ALC2/2018	Party Name:JUPITER INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
220	HQ File :01/81/050/00132/AM19/	RLA File :02/24/040/00158/AM18/	Lic.No/Date:0210208134 16.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MNRE for comments and defer the case.

	Case No.:87/3/81-ALC2/2018	Party Name:PRESTRESS STEEL LLP	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
221	HQ File :01/81/050/00164/AM19/	RLA File :03/95/040/00717/AM18/	Lic.No/Date:0310818528 16.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 1% i.e. quantity of import item as 252.5MT.
RA may take necessary consequential action accordingly.

	Case No.:101/3/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
222	HQ File :01/81/050/00178/AM19/	RLA File :03/95/040/00657/AM18/	Lic.No/Date:0310818549 16.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:100/3/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
223	HQ File :01/81/050/00177/AM19/	RLA File :03/95/040/00227/AM18/	Lic.No/Date:0310818561 17.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

224	**Case No.:116/3/81-ALC2/2018**	Party Name:WAGO PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File	RLA File	Lic.No/Date:0510405380	

:01/81/050/00193/AM19/	:05/24/040/00513/AM18/	17.01.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

i. Export item description shall be suffixed with "containing 2200 Kgs of Polyamide"
ii. Quantity of import item 1&2 may be allowed on net to basis with accountability clause.
iii. Quantity of import item 3 may be allowed as applied. containing 2200Kg of polymide in the export product.

RA may take necessary consequential action accordingly.

	Case No.:2/3/81-ALC2/2018	Party Name:CHAND ENGINEERING	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
225	HQ File :01/81/050/00079/AM19/	RLA File :12/21/040/00045/AM18/	Lic.No/Date:1210009629 18.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MSME for comments and defer the case.

	Case No.:98/3/81-ALC2/2018	Party Name:SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
226	HQ File :01/81/050/00175/AM19/	RLA File :02/24/040/00169/AM18/	Lic.No/Date:0210208162 23.01.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:110/3/81-ALC2/2018	Party Name:VEDANTA LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
227	HQ File :01/81/050/00187/AM19/	RLA File :05/24/040/00433/AM18/	Lic.No/Date:0510405429 23.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to Ministry of Mines for comments and defer the case.

	Case No.:6/3/81-ALC2/2018	Party Name:AESTHETIC STAMPINGS & LAMINATIONS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00083/AM19/	RLA File :03/94/040/00843/AM18/	Lic.No/Date:0310818703 25.01.2018	

228 **Decision :** Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above AA as under :

S.No.	Description of export Item	Quantity	Description of Import Item	Quantity

1.	CRNGO Electrical Steel Slit Coil	100000Kg	CRNGO Electrical Steel Coil (Prime Quality)	101500Kg

The width of import coils should be more than the respective width of export product.
RA concerned may take suitable consequential action accordingly.

	Case No.:10/3/81-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
229	HQ File :01/81/050/00087/AM19/	RLA File :03/94/040/00759/AM18/	Lic.No/Date:0310818724 25.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:7/3/81-ALC2/2018	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
230	HQ File :01/81/050/00084/AM19/	RLA File :03/94/040/00866/AM18/	Lic.No/Date:0310818764 30.01.2018	

Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above as per GN-4 of the Engineering Product.
RA concerned may take suitable consequential action accordingly.

	Case No.:9/3/81-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
231	HQ File :01/81/050/00086/AM19/	RLA File :34/24/040/00180/AM18/	Lic.No/Date:3410043839 30.01.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:44/3/81-ALC2/2018	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
232	HQ File :01/81/050/00121/AM19/	RLA File :13/24/040/00053/AM18/	Lic.No/Date:1310048848 30.01.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the percentage of lead content in both (import & export) for examination of the case. The case stands deferred.

	Case No.:48/3/81-ALC2/2018	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
233	HQ File :01/81/050/00125/AM19/	RLA File :03/94/040/00852/AM18/	Lic.No/Date:0310818774 30.01.2018	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance

authorization as under :

i. Quantity of import item may be allowed as 25.5MT i.e. 1.02Kg/Kg content in the export product.

RA concerned may take suitable consequential action accordingly.

	Case No.:5/3/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00082/AM19/	RLA File :03/94/040/00872/AM18/	Lic.No/Date:0310818806 31.01.2018	
234	**Decision :**NC considered agenda and decided to **ratify** the norms for the above advance authorization on repeat basis with **Advance Authorization No. 0310800027 dated 04.11.2015** as under : 1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 & 2. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.252 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.			

	Case No.:49/3/81-ALC2/2018	Party Name:JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
235	HQ File :01/81/050/00126/AM19/	RLA File :05/23/040/00424/AM18/	Lic.No/Date:0510405473 31.01.2018	
	Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.			

	Case No.:94/3/81-ALC2/2018	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
236	HQ File :01/81/050/00171/AM19/	RLA File :05/24/040/00537/AM18/	Lic.No/Date:0510405471 31.01.2018	
	Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 10%. RA may take necessary consequential action accordingly.			

237	**Case No.:60/3/81-ALC2/2018**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File	RLA File	Lic.No/Date:0310818925	

:01/81/050/00137/AM19/	:03/94/040/00863/AM18/	06.02.2018	

Decision : Committee considered the agenda for the above advance authorization and decided to **ratify** the norms for the above advance authorisation as under :

Sl. No.	Description of Item of export	Quantity	Description of item of import	Quantity
1	Cold Rolled Grain Oriented (CRGO) Steel Slit Coils for Transformer Cores width up to 600mm	300MT	Cold Rolled Grain Oriented (CRGO) Steel Slit Coils form (Prime Quality) of relevant grade having width more than 600mm	306MT

RA concerned may take suitable consequential action accordingly.

	Case No.:66/3/81-ALC2/2018	Party Name:METAL PORT	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
238	HQ File :01/81/050/00143/AM19/	RLA File :03/95/040/00888/AM18/	Lic.No/Date:0310818893 06.02.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888.
RA concerned may take subsequent consequential action accordingly.

	Case No.:76/3/81-ALC2/2018	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
239	HQ File :01/81/050/00153/AM19/	RLA File :07/24/040/00221/AM18/	Lic.No/Date:0710112779 06.02.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

	Case No.:35/3/81-ALC2/2018	Party Name:EKANGA FOIL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00112/AM19/	RLA File :08/24/040/00316/AM18/	Lic.No/Date:0810141940 07.02.2018	

240 **Decision :** NC considered the agenda and decided to **ratify** the norms for the above advance as allowing the wastage of 10% i.e. quantity of import may be allowed as under :

Sl.No.	Import Item Name	Quantity allowed
1	ALUMINIUM FOIL REEL	7590 Kg
2	ALUMINIUM FOIL REEL	8800 Kg
3	ALUMINIUM FOIL REEL	6600Kg

RA concerned may take subsequent consequential action accordingly.

	Case No.:71/3/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
241	HQ File :01/81/050/00148/AM19/	RLA File :03/95/040/00937/AM18/	Lic.No/Date:0310819005 08.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 38.13MT. RA may take necessary consequential action accordingly.

	Case No.:72/3/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
242	HQ File :01/81/050/00149/AM19/	RLA File :03/95/040/00936/AM18/	Lic.No/Date:0310819002 08.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 38.13MT. RA may take necessary consequential action accordingly.

	Case No.:73/3/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
243	HQ File :01/81/050/00150/AM19/	RLA File :03/95/040/00935/AM18/	Lic.No/Date:0310819000 08.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 23% i.e. import item quantity as 30.135MT. RA may take necessary consequential action accordingly.

	Case No.:91/3/81-ALC2/2018	Party Name:SHRI SATGURU METALLOYS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
244	HQ File :01/81/050/00168/AM19/	RLA File :05/24/040/00453/AM18/	Lic.No/Date:0510405593 09.02.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to MoS for comments and defer the case.

	Case No.:29/3/81-ALC2/2018	Party Name:DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
245	HQ File :01/81/050/00106/AM19/	RLA File :03/94/040/00873/AM18/	Lic.No/Date:0310819096 12.02.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to DIPP for comments and defer the case.

246	**Case No.:86/3/81-ALC2/2018**	Party Name:PRECISION	Meet No/Date:3/81-	**Approved**

		WIRES INDIA LTD.	ALC2/2018 14.08.2018	
	HQ File :01/81/050/00163/AM19/	RLA File :03/95/040/00906/AM18/	Lic.No/Date:0310819090 12.02.2018	

Decision : NC decided to **ratify** the norms for the above AA taking clue from SION C-1422, as under :

1. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 400000Kgs, 2800 Kgs. & 1600 Kgs. respectively.

RA may take suitable consequential action accordingly.

	Case No.:115/3/81-ALC2/2018	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
247	HQ File :01/81/050/00192/AM19/	RLA File :05/24/040/00571/AM18/	Lic.No/Date:0510405626 13.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for allowing the wastage of 10% i.e. quantity of import item as 252.5MT.
RA may take necessary consequential action accordingly.

	Case No.:99/3/81-ALC2/2018	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
248	HQ File :01/81/050/00176/AM19/	RLA File :04/24/040/00232/AM18/	Lic.No/Date:0410163989 16.02.2018	

Decision : Committee considered the agenda for the above authorization and decided to forward the application to Tech-1 for comments and defer the case.

	Case No.:113/3/81-ALC2/2018	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00190/AM19/	RLA File :31/83/040/00155/AM18/	Lic.No/Date:3110066990 20.02.2018	

249 **Decision :** NC considered the agenda and decided to **ratify** the norms for the above advance authorization on repeat with AA No. 3110066897 dated 31.10.2017 allowing the import of 203MT CRGO Electrical Steel in Coils of relevant grade of Prime Quality against export of 200MT CRGO slit coils subject to condition that width of import coils is more than the respective width of export products.
RA concerned may take suitable consequential action accordingly.

250	**Case No.:28/3/81-ALC2/2018**	Party Name:S D C EXPORTS	Meet No/Date:3/81-ALC2/2018	**Approved**

			14.08.2018	
	HQ File :01/81/050/00105/AM19/	RLA File :03/95/040/00803/AM18/	Lic.No/Date:0310819338 22.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as applied for.
RA may take necessary consequential action accordingly.

	Case No.:14/3/81-ALC2/2018	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
251	HQ File :01/81/050/00091/AM19/	RLA File :05/23/040/00458/AM18/	Lic.No/Date:0510405710 26.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10% i.e. quantity of import item as 143000Kg.
RA may take necessary consequential action accordingly.

	Case No.:8/3/81-ALC2/2018	Party Name:AJAY AGARWAL & SONS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
252	HQ File :01/81/050/00085/AM19/	RLA File :05/23/040/00468/AM18/	Lic.No/Date:0510405721 27.02.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization allowing the wastage of 10% i.e. quantity of import item 1 & 2 as 110000Kg and 82500kg respectively.
RA may take necessary consequential action accordingly.

	Case No.:57/3/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
253	HQ File :01/81/050/00134/AM19/	RLA File :05/23/040/00433/AM18/	Lic.No/Date:0510405722 27.02.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:122/3/81-ALC2/2018	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
254	HQ File :01/81/050/00199/AM19/	RLA File :03/95/040/01032/AM18/	Lic.No/Date:0310819434 27.02.2018	

Decision :NC considered the agenda and decided to ask the firm to furnish the following information as requested by MoS representative present in the meeting:

(i) Thickness wise and grade wise width of cold rolled stainless steel coils, strips

(Prime) to be imported.

(ii) Thickness wise and grade wise width of cold rolled stainless steel strips to be exported.

The case stands deferred to next NC meeting.

	Case No.:67/3/81-ALC2/2018	Party Name:METAL PORT	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
255	HQ File :01/81/050/00144/AM19/	RLA File :03/95/040/01039/AM18/	Lic.No/Date:0310819456 28.02.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per SION C-888.

RA concerned may take subsequent consequential action accordingly.

	Case No.:26/3/81-ALC2/2018	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00103/AM19/	RLA File :05/23/040/00457/AM18/	Lic.No/Date:0510405810 07.03.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC meeting dated 21.2.2017 as under :

256 **Export Product**: Coin Blanks (Consisting of Copper-65%, Nickel-10% and Zinc-25%)

Import item :

(i) Import items at Sl. No. 1 & 3 may be allowed as 1.09 Kgs./Kg. content in the export product after taking 1/3rd recovery.

(ii) Import item at Sl. No. 2 may be allowed as 1.05 Kgs./Kg. content in the export product after taking 2/3rd recovery.

(iii) Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

RA may take necessary consequential action accordingly.

	Case No.:97/3/81-ALC2/2018	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
257	HQ File :01/81/050/00174/AM19/	RLA File :05/24/040/00606/AM18/	Lic.No/Date:0510405797 07.03.2018	

Decision : Committee considered the agenda and taking cue from SION C-397, quantities of import item 1&2 may be allowed as 1.10Kg/Kg content in the export products.

RA concerned may take suitable consequential accordingly.

258	**Case No.:39/3/81-ALC2/2018**	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018	**Approved**

			14.08.2018	
	HQ File :01/81/050/00116/AM19/	RLA File :31/83/040/00159/AM18/	Lic.No/Date:3110066999 09.03.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

i. Import item may be allowed as 98799.24 Kg i.e. 1.02Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

259	**Case No.:41/3/81-ALC2/2018**	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00118/AM19/	RLA File :31/83/040/00161/AM18/	Lic.No/Date:3110067000 09.03.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as per GN-4 of the Engineering Product on Nil wastage basis.

RA concerned may take subsequent consequential action accordingly.

260	**Case No.:96/3/81-ALC2/2018**	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00173/AM19/	RLA File :05/24/040/00608/AM18/	Lic.No/Date:0510405819 09.03.2018	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization may be allowed on repeat with AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017 as under :

i. Words "Relevant" may be prefixed with the description of import items at Sl.No.1 &2.

ii. Quantities of import items at Sl. No. 1&2 may be allowed as 177760Kg and 24240Kg respectively i.e. as 1.01 Kg content in the export product.

RA concerned may take suitable consequential action accordingly

261	**Case No.:102/3/81-ALC2/2018**	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00179/AM19/	RLA File :05/24/040/00609/AM18/	Lic.No/Date:0510405818 09.03.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing wastage of 10%.

RA concerned may take subsequent consequential action accordingly.

262	**Case No.:30/3/81-ALC2/2018**	Party Name:DESHMUKH LEAD PVT LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File :01/81/050/00107/AM19/	RLA File :03/94/040/01032/AM18/	Lic.No/Date:0310819722 12.03.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:3/3/81-ALC2/2018	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
263	HQ File :01/81/050/00080/AM19/	RLA File :05/24/040/00621/AM18/	Lic.No/Date:0510405859 13.03.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing wastage of 10%.
RA concerned may take subsequent consequential action accordingly.

	Case No.:31/3/81-ALC2/2018	Party Name:DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
264	HQ File :01/81/050/00108/AM19/	RLA File :02/24/040/00192/AM18/	Lic.No/Date:0210208269 13.03.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:62/3/81-ALC2/2018	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
265	HQ File :01/81/050/00139/AM19/	RLA File :02/24/040/00190/AM18/	Lic.No/Date:0210208268 13.03.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MoS for comment and defer the case

	Case No.:95/3/81-ALC2/2018	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
266	HQ File :01/81/050/00172/AM19/	RLA File :05/24/040/00620/AM18/	Lic.No/Date:0510405858 13.03.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing wastage of 10%.
RA concerned may take subsequent consequential action accordingly.

267	**Case No.:103/3/81-ALC2/2018**	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00180/AM19/	RLA File :05/24/040/00624/AM18/	Lic.No/Date:0510405879 15.03.2018	

Decision : NC considered agenda and decided to **ratify** the norms for the above advance authorization as per DIPP comments for AA No.0510402139 dated 03.04.2017 as under :

Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed
1	ALU / ALU FOIL OPA 25 MIC / ALU 47 MIC / PVC 60 MIC	150000.000	1	ALUMINIUM FOIL- 47 MIC	0.540Kg
			2	PVC RIGID FILM- 60 MIC	0.3285Kg
			3	BOPA FILM (BI ORIENTED POLYAMID FILM) - 25 MIC	0.1173Kg
			4	RELEVENT RESIN	0.05957Kg

RA concerned may take suitable consequential action accordingly.

	Case No.:74/3/81-ALC2/2018	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
268	HQ File :01/81/050/00151/AM19/	RLA File :05/24/040/00607/AM18/	Lic.No/Date:0510405908 19.03.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import & export item for examination of the case. The case stands deferred.

	Case No.:119/3/81-ALC2/2018	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00196/AM19/	RLA File :03/95/040/01107/AM18/	Lic.No/Date:0310819934 20.03.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

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1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as under.

EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310819934 DT. 20.03.2018)			
Sr. No.	**Size & type Of Cables**	**Qty (MTRS)**	**Cable wt (MTs)**
1	Aluminium Cond. Covered with Semi Cond. Comp. XLPE Insulated CU. Tape Screened PVC Sheathed Al. Wire Armoured Cables 30 KV (E).		
1.01	1 Core X 240 Sq.MM	11000	32.241
1.02	1 Core X 300 Sq.MM	10000	32.350
1.03	1 Core X 400 Sq.MM	52000	195.780

2	Copper Conductor PVC Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
2.01	3 Core X 1.5 Sq.MM	100000	11.600
2.02	3 Core X 2.5 Sq.MM	100000	17.500
2.03	3 Core X 4 Sq.MM	10000	2.430
2.04	3 Core X 6 Sq.MM	5000	2.175
2.05	3 Core X 10 Sq.MM	2000	1.200
2.06	3 Core X 16 Sq.MM	500	0.415
2.07	4 Core X 10 Sq.MM	1000	0.750
2.08	4 Core X 16 Sq.MM	1000	1.050
2.09	5 Core X 4 Sq.MM	1000	0.455
2.10	5 Core X 6 Sq.MM	1000	0.580
2.11	4 Core X 50 Sq.MM	500	1.275
2.12	5 Core X 10 Sq.MM	500	0.405
2.13	5 Core X 16 Sq.MM	1000	1.140
2.14	5 Core X 25 Sq.MM	1000	1.920
2.15	5 Core X 35 Sq.MM	500	1.265
2.16	4 Core X 25 Sq.MM	500	0.720
2.17	4 Core X 35 Sq.MM	1000	1.870
3	Copper Conductor PVC Insulated Unarmoured Cables Below 1000 V		
3.01	1 Core x 1.5 Sq.MM	310000	6.510
3.02	1 Core x 2.5 Sq.MM	360000	11.880
3.03	1 Core x 16 Sq.MM	1000	0.170
3.04	1 Core x 25 Sq.MM	500	0.133
3.05	1 Core x 6 Sq.MM	1000	0.068
3.06	1 Core x 10 Sq.MM	1000	0.110
3.07	1 Core x 35 Sq.MM	1000	0.355
3.08	1 Core x 70 Sq.MM	500	0.340
3.09	1 Core x 120 Sq.MM	500	0.580
4	Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.		
4.01	4 Core x 10 Sq.MM	500	0.470
4.02	3 Core x 4 Sq.MM	2000	0.830
4.03	3 Core x 1.5 Sq.MM	3000	0.795
4.04	3 Core x 2.5 Sq.MM	2000	0.680
4.05	5 Core x 16 Sq.MM	500	0.820
4.06	5 Core x 25 Sq.MM	500	1.175
4.07	5 Core x 35 Sq.MM	500	1.485
4.08	2 Core x 16 Sq.MM	1500	1.350
4.09	4 Core x 16 Sq.MM	500	0.645
4.10	4 Core x 35 Sq.MM	1000	2.210
4.11	4 Core x 50 Sq.MM	500	1.400
4.12	4 Core x 70 Sq.MM	500	2.020
4.13	4 Core x 120 Sq.MM	500	3.330
4.14	4 Core x 185 Sq.MM	250	2.418
4.15	4 Core x 240 Sq.MM	250	3.048

4.16	4 Core x 25 Sq.MM	500	0.875
5	Copper Conductor XLPE Insulated PVC Sheathed Unarmoured Cables Below 1000 V.		
5.01	3.5 Core x 240 Sq.MM	4500	38.061

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 2 to 5.
3. Quantity of import item at Sl.No.2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1, 4 & 5.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No.1.
6. Quantity of import item at Sl. No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 to 5.
7. Quantity of import item at Sl. No.6 i.e. PVC Plasticizer may be allowed as1.05 Kgs/ Kg. content in the export item at Sl. No. 1 to 5.
8. Quantity of import item at Sl. No. 7 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No.4.
9. Quantity of import item at Sl. No. 8 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1.
10. Quantity of import item at Sl. No. 9 i.e. Antioxidant may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 4,&5.
11. Import item at Sl. No. 10 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA concerned may take subsequent consequential action accordingly.

	Case No.:79/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
270	HQ File :01/81/050/00156/AM19/	RLA File :04/24/040/00204/AM18/	Lic.No/Date:0410164125 22.03.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:12/3/81-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
271	HQ File :01/81/050/00089/AM19/	RLA File :03/94/040/00957/AM18/	Lic.No/Date:0310820050 23.03.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case

272	**Case No.:58/3/81-ALC2/2018**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**

HQ File :01/81/050/00135/AM19/	RLA File :05/23/040/00502/AM18/	Lic.No/Date:0510405980 26.03.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case

Case No.:38/3/81-ALC2/2018	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00115/AM19/	RLA File :31/83/040/00173/AM18/	Lic.No/Date:3110067014 27.03.2018	

273 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

i. Import item may be allowed as 91313.46 Kg i.e. 1.02Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

Case No.:118/3/81-ALC2/2018	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
HQ File :01/81/050/00195/AM19/	RLA File :03/95/040/01148/AM18/	Lic.No/Date:0310820141 27.03.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA as per DIPP written comments in AA NO.0310815746 dated 13.09.2017 ratified in NC Meeting No. 23/81 dated 06.03.2018 as under :

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 5 under the Advance Authorization may be specified as per enclosed Annexure.

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EXPORT ITEM LIST (ADVANCE AUTHORISATION NO. 0310820141 DT. 27.03.2018)

Sr. No.	Size & type Of Cables	Qty (MTRS)	Cable wt (MTs)
1	**Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.**		
1.01	4 Core x 4 Sq.MM + 4PX1.5 S	600000	728.400
1.02	2 Core x 4 Sq.MM	2000	0.830
1.03	4 Core x 4 Sq.MM	15000	8.100
1.04	2 Core x 25 Sq.MM	2000	2.520
1.05	3 Core x 25 Sq.MM	2000	3.080
1.06	4 Core x 25 Sq.MM	25000	46.250
2	**Copper Conductor XLPE Insulated ZHFR Sheathed Armoured Cables Below 1000 V.**		
2.01	2 Core X 10 Sq.MM	2000	1.420
2.02	4 Core X 10 Sq.MM	15000	14.700

2.03	4 Core X 25 Sq.MM	10000	18.800
2.04	3 Core X 16 Sq.MM	2000	2.060
2.05	4 Core X 4 Sq.MM	5000	2.800
3	**Copper Conductor HDPE Insulated Twin Twisted Unarmoured Cables Below 1000 V.**		
3.01	2 Core X 0.8 mm	2016000	34.675
4	**Copper Conductor XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.**		
4.01	1 Core X 150 Sq.MM	6000	10.380
4.02	1 Core X 150 Sq.MM	6000	10.380
5	**Copper Conductor PE Insulated PE Sheathed Unarmoured Cables Below 1000 V.**		
5.01	2 Core x 1.5 Sq.MM	30000	2.280

2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1, 2, 4 & 5.
4. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
5. Quantity of import item at Sl. No.4 i.e. PVC Plasticizer may be allowed as1.05 Kgs/ Kg. content in the export item at Sl. No. 1.
6. Quantity of import item at Sl. No. 5 i.e. Galvanised Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No.1&2.
7. Quantities of import items at Sl. No. 6 Aluminium Trihydrate may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 & 4.
8. Quantities of import items at Sl. No. 7 Antioxidant may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2, 4 & 5.
9. Quantities of import items at Sl. No. 8 Magnesium Hydroxide may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No.2&4 .
10. Quantity of import item at Sl. No. 9 i.e. HDPE compound may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 03.
11. Quantity of import item at Sl.No.10 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 4.
12. Import item at Sl. No. 11 i.e. Wooden Cable Drum may be allowed as per packing policy.

RA may take necessary consequential action accordingly.

275	**Case No.:24/3/81-ALC2/2018**	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**

HQ File :01/81/050/00101/AM19/	RLA File :05/23/040/00512/AM18/	Lic.No/Date:0510406018 28.03.2018	

Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC Meeting No. 24/81 dated 21.02.2017) as under :

Export Product: Coin Blanks (Consisting of Copper-92%, Nickel-2% and Aluminium-6%)
Import item :

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 184364.550Kgs inclusive of 13.7 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 4018.500 Kgs inclusive of 14 % wastage.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 12013.200 Kgs inclusive of 13.6 % wastage

RA may take necessary consequential action accordingly.

	Case No.:25/3/81-ALC2/2018	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00102/AM19/	RLA File :05/23/040/00511/AM18/	Lic.No/Date:0510406019 28.03.2018	

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Decision : Committee considered the agenda and decided to **ratify** the norms for the above AA on repeat with AA No. 0510399348 dated 03.08.2016 ratified in NC Meeting No. 24/81 dated 21.02.2017) as under :

Export Product: Coin Blanks (Consisting of Copper-92%, Nickel-2% and Aluminium-6%)
Import item :

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 184364.550Kgs inclusive of 13.7 % wastage.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 4018.500 Kgs inclusive of 14 % wastage.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 12013.200 Kgs inclusive of 13.6 % wastage

RA may take necessary consequential action accordingly.

	Case No.:50/3/81-ALC2/2018	Party Name:JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
277	HQ File :01/81/050/00127/AM19/	RLA File :05/23/040/00503/AM18/	Lic.No/Date:0510406017 28.03.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case

278	**Case No.:53/3/81-ALC2/2018**	Party Name:JUPITER INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
	HQ File	RLA File	Lic.No/Date:0210208309	

:01/81/050/00130/AM19/	:02/24/040/00206/AM18/	28.03.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MNRE for comment and defer the case

	Case No.:54/3/81-ALC2/2018	Party Name:JUPITER INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
279	HQ File :01/81/050/00131/AM19/	RLA File :02/24/040/00205/AM18/	Lic.No/Date:0210208308 28.03.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MNRE for comment and defer the case

	Case No.:111/3/81-ALC2/2018	Party Name:VENUS INDIA	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
280	HQ File :01/81/050/00188/AM19/	RLA File :29/24/040/00011/AM18/	Lic.No/Date:2910025330 28.03.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance allowing wastage of 10% i.e. quantity of import may be allowed as 20.612MT.
RA concerned may take subsequent consequential action accordingly.

	Case No.:56/3/81-ALC2/2018	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
281	HQ File :01/81/050/00133/AM19/	RLA File :02/24/040/00208/AM18/	Lic.No/Date:0210208314 04.04.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MNRE for comment and defer the case.

	Case No.:70/3/81-ALC2/2018	Party Name:NTL ELECTRONICS INDIA LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
282	HQ File :01/81/050/00147/AM19/	RLA File :05/24/040/00632/AM18/	Lic.No/Date:0510406052 05.04.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:47/3/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Rejected**
283	HQ File :01/81/050/00124/AM19/	RLA File :04/24/040/00268/AM18/	Lic.No/Date:0410164169 06.04.2018	

Decision : Committee considered the agenda and decided to **reject** the case technical representative present in the meeting informed that there is no export item as "Copper

Scrap-Cable" as such no norms can be fixed. Firm is directed to pay the applicable duty for EODC.
RA considered may take suitable consequential action accordingly.

	Case No.:46/3/81-ALC2/2018	Party Name:HAVELLS INDIA LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
284	HQ File :01/81/050/00123/AM19/	RLA File :05/23/040/00001/AM19/	Lic.No/Date:0510406066 09.04.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:81/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
285	HQ File :01/81/050/00158/AM19/	RLA File :04/24/040/00004/AM19/	Lic.No/Date:0410164196 12.04.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:82/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
286	HQ File :01/81/050/00159/AM19/	RLA File :04/24/040/00006/AM19/	Lic.No/Date:0410164197 12.04.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:1/3/81-ALC2/2018	Party Name:SHREE CABLES AND CONDUCTORS PVT.LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
287	HQ File :01/81/050/00078/AM19/	RLA File :11/24/040/00002/AM19/	Lic.No/Date:1110028333 18.04.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:77/3/81-ALC2/2018	Party Name:POCL ENTERPRISES LTD.,	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
288	HQ File :01/81/050/00154/AM19/	RLA File :04/24/040/00250/AM18/	Lic.No/Date:0410164237 23.04.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm

to furnish the details of percentage Zinc content in the import item for examination of the case. The case stands deferred.

	Case No.:104/3/81-ALC2/2018	Party Name:TATA INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
289	HQ File :01/81/050/00181/AM19/	RLA File :02/24/040/00002/AM19/	Lic.No/Date:0210208361 24.04.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:121/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
290	HQ File :01/81/050/00198/AM19/	RLA File :04/24/040/00020/AM19/	Lic.No/Date:0410164249 25.04.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:45/3/81-ALC2/2018	Party Name:GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
291	HQ File :01/81/050/00122/AM19/	RLA File :13/24/040/00072/AM19/	Lic.No/Date:1310048940 26.04.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import & Export item for examination of the case. The case stands deferred.

	Case No.:112/3/81-ALC2/2018	Party Name:VIKARSH NANO TECHNOLOGY AND ALLOYS PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
292	HQ File :01/81/050/00189/AM19/	RLA File :31/83/040/00006/AM19/	Lic.No/Date:3110067035 26.04.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MeitY for comment and defer the case.

	Case No.:15/3/81-ALC2/2018	Party Name:ARUN INTERNATIONAL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
293	HQ File :01/81/050/00092/AM19/	RLA File :05/23/040/00042/AM19/	Lic.No/Date:0510406248 27.04.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing wastage of 10%.

RA concerned may take subsequent consequential action accordingly.

	Case No.:16/3/81-ALC2/2018	Party Name:ARUN INTERNATIONAL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
294	HQ File :01/81/050/00093/AM19/	RLA File :05/23/040/00041/AM19/	Lic.No/Date:0510406249 27.04.2018	

Decision : Norms Committee considered the agenda and decided to **ratify** the norms for the above advance as applied for allowing wastage of 10%.
RA concerned may take subsequent consequential action accordingly.

	Case No.:83/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
295	HQ File :01/81/050/00160/AM19/	RLA File :04/24/040/00025/AM19/	Lic.No/Date:0410164295 04.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:85/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
296	HQ File :01/81/050/00162/AM19/	RLA File :04/24/040/00026/AM19/	Lic.No/Date:0410164296 04.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:93/3/81-ALC2/2018	Party Name:SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
297	HQ File :01/81/050/00170/AM19/	RLA File :04/24/040/00015/AM19/	Lic.No/Date:0410164293 04.05.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:11/3/81-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
298	HQ File :01/81/050/00088/AM19/	RLA File :03/94/040/01045/AM18/	Lic.No/Date:0310820852 08.05.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:32/3/81-ALC2/2018	Party Name:DIANA METALS	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
299	HQ File :01/81/050/00109/AM19/	RLA File :04/24/040/00028/AM19/	Lic.No/Date:0410164310 09.05.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MSME for comment and defer the case.

	Case No.:128/3/81-ALC2/2018	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
300	HQ File :01/81/050/00205/AM19/	RLA File :02/24/040/00015/AM19/	Lic.No/Date:0210208395 10.05.2018	

Decision : : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:114/3/81-ALC2/2018	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
301	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to MeitY for comment and defer the case.

	Case No.:80/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
302	HQ File :01/81/050/00157/AM19/	RLA File :04/24/040/00039/AM19/	Lic.No/Date:0410164331 16.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of lead content in the import item for examination of the case. The case stands deferred.

	Case No.:84/3/81-ALC2/2018	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
303	HQ File :01/81/050/00161/AM19/	RLA File :04/24/040/00038/AM19/	Lic.No/Date:0410164330 16.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

304	**Case No.:120/3/81-ALC2/2018**	Party Name:PONDY OXIDES	Meet No/Date:3/81-	**Status:**

		AND CHEMICALS LIMITED	ALC2/2018 14.08.2018	**Deferred**
	HQ File :01/81/050/00197/AM19/	RLA File :04/24/040/00034/AM19/	Lic.No/Date:0410164328 16.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:127/3/81-ALC2/2018	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
305	HQ File :01/81/050/00204/AM19/	RLA File :02/24/040/00019/AM19/	Lic.No/Date:0210208420 17.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:126/3/81-ALC2/2018	Party Name:MANASH KUMAR PAUL	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
306	HQ File :01/81/050/00203/AM19/	RLA File :02/24/040/00025/AM19/	Lic.No/Date:0210208442 22.05.2018	

Decision : Committee considered the agenda for the above case and decided to and the firm to furnish the details of percentage lead content in the import item for examination of the case. The case stands deferred.

	Case No.:34/3/81-ALC2/2018	Party Name:EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
307	HQ File :01/81/050/00111/AM19/	RLA File :07/24/040/00045/AM19/	Lic.No/Date:0710113348 28.05.2018	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per GN-4 of the Engineering Product.
RA concerned may take suitable consequential action accordingly.

	Case No.:21/3/81-ALC2/2018	Party Name:BILCARE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
308	HQ File :01/81/050/00098/AM19/	RLA File :31/83/040/00026/AM19/	Lic.No/Date:3110067062 29.05.2018	

Decision : NC considered the agenda and decided to **ratify** the norms for the above advance authorization as per written comments of DIPP for AA No.3110066596 dated 17.02.2017 ratified in dated 03.04.2017 as under :

Sl.No.	Export Item Name.	Qty in Kg	Sl.No.	Import Item Name.	Qty allowed

					per Kg/Kg
1	ALU -ALU FOIL (CFB) FOIL (VENUS)	600000.000	1	OPA Film (Oriented Polyamide Film) BOPA Film (Biaxially Oriented Polyamide Film)	0.1209Kg
			2	PVC Rigid Film- 60 MIC	0.3285Kg
			3	Aluminium Foil- 45-60 MIC	0.5398Kg
			4	Polyurethane Adhesive with 60% solid	0.05957Kg
			5	Polyurethane Hardner with 60% solid	0.00117kg

RA concerned may take suitable consequential action accordingly.

	Case No.:130/3/81-ALC2/2018	Party Name:FORMING INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00207/AM19/	RLA File :31/83/040/00031/AM19/	Lic.No/Date:3110067080 13.06.2018	

309 **Decision :** Committee considered the agenda and decided to **ratify** the norms for the above advance authorization as under :

i. Import item may be allowed as 1583040 Kg i.e. 1.02Kg/Kg content in the export item.

RA concerned may take suitable consequential accordingly.

	Case No.:129/3/81-ALC2/2018	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Approved**
	HQ File :01/81/050/00206/AM19/	RLA File :05/24/040/00153/AM19/	Lic.No/Date:0510406879 15.06.2018	

310 **Decision :** NC considered agenda and decided to **ratify** the norms for the above advance authorization may be allowed on repeat with AA No. 0510402399 dated 01.05.2017 ratified in M.No.11/81/ALC2/2017 dated 22.08.2017 as under :

i. Words "Relevant" may be prefixed with the description of import items at Sl.No.1 to 4.
ii. Quantities of import items at Sl. No. Sl.No.1 &2 may be allowed as 266640Kg and 36360 Kg respectively i.e. as 1.01 Kg content in the export product-1.
iii. Quantities of import items at Sl. No. Sl.No.3 & 4 may be allowed as 16766Kg and 3434Kg respectively i.e. as 1.01 Kg content in the export product-2.

RA concerned may take suitable consequential action accordingly

311	**Case No.:125/3/81-ALC2/2018**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018	**Status: Deferred**

			14.08.2018	
	HQ File :01/81/050/00202/AM19/	RLA File :05/23/040/00134/AM19/	Lic.No/Date:0510407029 02.07.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:123/3/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
312	HQ File :01/81/050/00200/AM19/	RLA File :05/23/040/00067/AM19/	Lic.No/Date:0510407042 03.07.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

	Case No.:124/3/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2018 14.08.2018	**Status: Deferred**
313	HQ File :01/81/050/00201/AM19/	RLA File :05/23/040/00096/AM19/	Lic.No/Date:0510407040 03.07.2018	

Decision : Committee considered the agenda and decided to forward the application for the above advance authorization to DIPP for comment and defer the case.

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14-08-2018

F. No. 7(416)/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance Authorisation No. 0510371064 dated. 14.11.2013 for export of molded components- M/s Motherson Sumi System Ltd. New Delhi

DGFT UO No. 01/81/50/188/AM-17/DES-II/499 dated 2.1.2018.

M/s. Motherson Sumi System Ltd. has proposed manufacture & export of polyamide & plastics / molded parts. The firm was requested to provide certain details & clarification regarding the wastage generated in the manufacturing process. While the firm has provided clarification regarding the process involved in the manufacture of the very high wastage generated in the manufacturing process, ranging from 355 % to 5 % due to using number of cavity in the mould and runner. Accordingly, the following is recommended.

Item of Export with S.No. in list	Quantity	Item of Import	Quantity Recommended
1. Articles made of Polyamide 66 components for Energy Meters: Betatiger (Slider Lifter RH) (740-BTGR-001-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE250F8 0001 Natural-390.60 Kgs.)	630000.0 Numbers	**1.** Polyamide 66 : Stanyl TE250F8 0001 Natural	976.5 kgs.
2. Articles made of Polyamide 66 components for Energy Meters: Betatiger (Slider Lifter LH) (740-BTGR-002-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE 250 F8 0001 Natural-485.10 Kgs.)	630000.0 Numbers	**2.** Polyamide 66 : Stanyl TE250F8 0001 Natural	1261.26 kgs.
3. Articles made of Polyamide 66 components for Energy Meters: UMLENKHEBEL (Hinge) (740-HEUL-001-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE 250 F8 0001 Natural-957.6	1260000 Numbers	**3.** Polyamide 66 : Stanyl TE250F8 0001 Natural	1800.28 kgs.
4. Articles made of Polyamide 66 components for Energy Meters Betatiger (721-BTGR-002-A) (Net content of imported inputs in the exported item : Polyamide 66 : Stanyl TE250F8 0001 Natural-1310.800 Kgs.)	1160000 Numbers	**4.** Polyamide 66 : Stanyl TE250F8 0001 Natural	1907.85 kgs.
5. Articles made of Polyamide 66 components for Energy Meters :Schieber (Slide Lifter) (740-SCHB-001-A) (Net content of imported inputs in the exported	630000.0 Kgs.	**5.** Polyamide 66 :LATILUB 66-20 T G/20 NAT:0079	1727.36 kgs.

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VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

item : Polyamide 66 : LATILUB 66-20T G/20 NAT OO79-1064.700 Kgs.			
6. Articles made of Polyamide 66 components for Energy Meters : BOBBIN (740 (-SPKR-003-A). (Net content of imported inputs in the export item : Polyamide 66:LATAMID 66 H2 G/35-V0KB1 Black 3324 (2646.00Kgs.)	630000.00 Numbers	**6.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	3383.42 kgs.
7.Articles made of Polyamide 66 components for Energy Meters: Grund plate (Housing) (740-GRPL-002 A) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324 :6987.00)	630000.00 Numbers	**7.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	30812.670 kgs.
8. Articles made of Polyamide 66 components for Energy Meters: ABDECKKAPPE (Cover) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324-12915.00Kgs)	630000.0 Numbers	**8.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	13990.8 kgs.
9. Articles made of Polyamide 66 components for Energy Meters: ABDECKKAPPE (740- ABKP-002-A) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324-7934.40Kgs.)	1160000.00 Numbers	**9.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	8669.125 kgs.
10. Articles made of Polyamide 66 components for Energy Meters: Grund platte (Housing) (740-GRPL-002 A) (Net content of imported inputs in export item : Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324- 13084.80 Kgs.)	1160000.00 Numbers	**10.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	14393.28 kgs.
11. Articles made of Polyamide 66 components for Energy Meters: BOBBIN (740 (-SPKR-003-A). (Net content of imported inputs in the export item : Polyamide 66:LATAMID 66 H2 G/35-V0KB1 Black 3324-1426.800 Kgs)	1160000 Numbers	**11.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK 3324	1844.70 kgs.

This has the approval of TA (B).

(Nand Lal)
Consultant, DIPP
28.03.2018

DGFT (NC-II)

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14-08-2018

F. No. 7(416)/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

2. Subject : Advance Authorisation No. 0510399684 dated. 12.9.2016 for export of molded components - M/s Motherson Sumi System Ltd.- New Delhi

DGFT UO No. 01/81/50/00336/AM-17 dated 10.10.2017.

M/s. Motherson Sumi System Ltd. has proposed manufacture & export of polyamide & plastics / molded parts. The firm was requested to provide certain details & clarification regarding the wastage generated in the manufacturing process. While the firm has provided clarification regarding the process involved in the manufacture of the very high wastage generated in the manufacturing process, ranging from 355 % to 5 % due to using number of cavity in the mould and runner. Accordingly, the following is recommended.

Item of Export	Quantity	Item of Import	Quantity
1. Articles made of Polyamide 66 components for Energy Meters: Molded Component Slider Lifter (743-BTGR-001-A)	960000.0 Numbers.	**1.** Polyamide 66:Stanyl TE 250 F8 00001 Natural	2374.98 Kgs.
2. Articles made of Polyamide 66 components for Energy Meters: Molded Component Slider Lifter (743-BTGR-002-A)	960000.0 Numbers	**2.** Polyamide 66:Stanyl TE 250 F8 00001 Natural	1936.18 Kgs.
3. Articles made of Polyamide 66 components for Energy Meters: BETATIGER (721-BTGR-002-A)	540000 Numbers	**3.** Polyamide 66:Stanyl TE 250 F8 00001 Natural	805.21 Kgs.
4. Articles made of Polyamide 66 components for Energy Meters: SLIDER LIFTER (742-BTGR-002-A)	180000 Numbers	**4.** Polyamide 66:Stanyl TE 250 F8 00001 Natural	352.8 Kgs.
5. Articles made of Polyamide 66 components for Energy Meters: BOBBIN (740-SPKR-003-A)	960000 Numbers	**5.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	5004.50 Kgs.
6.Articles made of Polyamide 66 components for Energy Meters: Molded Component Housing (743-GRPL-001 A)	960000.0 Numbers	**6.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	37195.20 Kgs.
7. Articles made of Polyamide 66 components for Energy	960000.0 Numbers	**7.** Polyamide 66 :LATAMID 66 H2	19832.0 Kgs.

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Directorate General of Foreign Trade
Ministry of Commerce
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Meters: Molded Component Covers(743-ABKP-001- A)		G/35-VOK81 BLACK: 3324	
8. Articles made of Polyamide 66 components for Energy Meters: ABDECKKAPPE (721-ABKP-001-A)	540000.0 Numbers	**8.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	4041.14 Kgs.
9. Articles made of Polyamide 66 components for Energy Meters: GRUNDPLATE (721-GRPL:002-A)	540000.0 Numbers	**9.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	6467.34 Kgs.
10. Articles made of Polyamide 66 components for Energy Meters: BOBBIN(700-SPKR-008-A)	540000.0 Numbers	**10.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	859.07 Kgs.
11. Articles made of Polyamide 66 components for Energy Meters: Molded Component (Cover)(742-ABKP -002-A)	180000.0 Numbers	**11.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	2070.3 Kgs.
12. Articles made of Polyamide 66 components for Energy Meters: Molded Component (Housing)(742-GRPL-002-A)	180000.0 Numbers	**12.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	2691.36 Kgs.
13. Articles made of Polyamide 66 components for Energy Meters: Sliders Lifter (742-ISOT-002-A)	180000.0 Numbers	**13.** Polyamide 66 :LATAMID 66 H2 G/35-VOK81 BLACK: 3324	348.55 Kgs.

This has the approval of TA (B).

(Nand Lal)
Consultant, DIPP
28.03.2018

DGFT (NC-II)

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वाणिज्य विभाग
Directorate General of Foreign Trade
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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14/8/18

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of input-output norm in terms of Para 4.7 of HBP (Vol) of Advance Authorizations No 3410042580 dated 06.10.2016 of M/s China Steel Corporation India Pvt Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/196/AM-17/DES-2/60 dated 21.11.2017 whereby the applications of AA of **M/s China Steel Corporation India Pvt Limited, Vadodra** has been forwarded to Ministry of Steel for comments/views.

In the above connection, it may be noted that the applicant has applied for import of 7000 MT Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils Width of 600 MM or More Grade 50C1000 (3000 MT), 50C800-2 (3500 MT), and 50C 400 (500 MT) Thickness 0.3 MM to 0.75 MM against export of 6666 MT Flat Rolled Product of Silicon Electrical Steel Non Grain Oriented width of 600 MM or more Grade Grade 50C1000 (2857 MT), 50C800 (3333 MT) and 50C 400 Thickness 0.3 MM to 0.75 MM.

In view of the above, Ministry of Steel recommends the wastage @ 3% on import of prime quality Non Grain Oriented Silicon Electrical Steel of Cold Rolled Full Hard Un-Annealed Wide Coils, Width of 600 MM or More, Grade 50C1000, 50C800-2 and 50C 400, Thickness 0.3 MM to 0.75 MM against export of Flat Rolled Product of Non Grain Oriented Silicon Electrical Steel, fully processed width of 600 MM or more Grade 50C1000, 50C800 and 50C 400, Thickness 0.3 MM to 0.75 MM.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod kashayap, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(8)/2016-TD dated 04.12.2017

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14-08-2018

No: 7/31/2018/TSW / 21

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 3 ~~April~~ May, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0310816636 dt. 30.10.2017 issued to M/s Man Industries (India) Ltd.

Ref: DGFT . U.O. No.01/81/50/459/AM-18/DES-2/519 dated 5.1.2018

Export Products (EP): Carbon Steel Submerged Arc Welded Pipes with 3 layer Polyethylene Coating of 3mm thickness.

The above AA may be ratified as under:

Import Items:

(i) Item 1, 2, 3, 4, 5 and 6 may be allowed as per SION C1291.

(iii) % wastage on net content for the items 7 and 8 may be allowed as repeat of AA No. 0310808762 dated 26.10.2016 ratified in NC meeting dated 27.12.2016.

(ii) % wastage on net content for the items 9 and 11 may be allowed as 1.02kgs./kg. and 1.01kgs./kg. respectively.

(iii) Item 10 may be allowed on net to net basis with accountability clause as per GN4.

(iv) These import items may be allowed as per the above-referred SIONs/%wastages or as applied for, whichever is less.

(v) Import items should be of relevant grade, size and specifications as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi

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14-08-2018

No: 7/257/17/TSW / 17

Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 18 April, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0310816650 dt. 31.10.2017 issued to M/s Sterlite Power Transmission Limited.

Ref: DGFT . U.O. No.01/81/50/480/AM-18/DES-2/538 dated 10.1.2018

Export Products (EP): Aluminium Conductor Steel Reinforced

The above AA may be ratified as under:

Import Items:

(i) Item 1, 2 and 3 may be allowed as per SION C7.
(ii) Item 4 may be allowed as 2% of FOB value of EPs at Sl No. 1 and 2.
(iii) These import items may be allowed as per the above-referred SIONs or as applied for, whichever is less.
(iv) Import items should be of relevant grade, size, thickness, diameter as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi

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14-08-2018

No: 7/48/2018/TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 17 May, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0810141320 dt. 15.11.2017 issued to M/s Ratnamani Metals & Tubes Ltd.

Ref: DGFT . U.O. No.01/81/50/528/AM-18/DES-2/605 dated 12.03.2018

The instant AA No. 0810141320 dt 15.11.2017 may be ratified as under:

(i) The import items may be allowed as per SION C1291 or as applied for, whichever is less.

(ii) The Import items should be of relevant grade, size and specifications as contained in the respective EPs. Net content of above input in the EP will be as certified by jurisdictional GST Authorities.

(Sundeep Chauhan)
Development Officer

To
Directorate General of Foreign Trade
(Sh. Vinod Kashyap, FTDO)
Udyog Bhawan, New Delhi